

## Department of Veterinary Services

Dated 14.10.2019

### **SUBJECT: Original Application No. 639/2019 in the matter of Pramod Bahadur Vs North DMC & Ors. – Reg.**

This has reference to letter no. DPCC/CMC-V-OA-639/20/pig.Slaut./8632 dated 26.09.2019 wherein a factual and action taken report including specific details with Court orders has been sought from South DMC. Following facts relating to the matter as mentioned in the application filed by the Department of Veterinary Services, South DMC in the month of May 2013 before the Hon'ble Supreme Court of India in the matter of Delhi Development Authority Versus Utter Pradesh Bihar Nagrik Parishad & Ors SLP (Civil) No. 31328-29/2012 are submitted as under-

1. The total existing population of Delhi is about 2.0 Crore. A major part of it consumes the meat of various species like Buffalo, Sheep / Goat, Chicken and fish whereas a segment of our society also consumes the meat of the pig (pork).
2. A number of piggeries/pig huts do exist in residential areas of the city where their owners for the purpose of slaughtering / rearing pigs.
3. That the erstwhile Municipal Corporation of Delhi (M.C.D.) had earlier been having a pig Slaughter House at Andha Mughal which was closed down in November 1966 due to public agitation under the orders of then Commissioner, Municipal Corporation of Delhi. Since last 46 years no alternative arrangement could have been made for pig slaughtering in Delhi.
4. That after closure of pig Slaughter House at Andha Mughal in 1966, the pork sellers started the slaughtering of the pigs in their own premises thereby causing unhygienic conditions in the residential areas. In view of the constant agitation by the public for unsanitary conditions caused by indiscriminate pig slaughtering in residential areas of the city, it was felt necessary to construct a Pig Slaughter House in Delhi.
5. Accordingly certain sites were selected at Village Jasola, Village Saidabad, Village Samaipur Badli, Village Malikpur Chhawani and Village Dheerpur etc., and a proposal was put up before a sub-committee of the corporation for approval. It was decided by the said committee that a final clearance of the site be obtained from the Delhi Development Authority (DDA).
6. Accordingly, the Municipal Health Officer had sent a letter No. 1867/SGA/DHO (PH) dated 25.6.74 to the Vice Chairman, DDA wherein it was mentioned that in view of constant agitation by the public for unsanitary conditions caused by indiscriminate pig slaughtering, a dire necessity has arisen for construction a pig slaughter House immediately. It was also requested in the letter to examine the sites selected by the Corporation for pig slaughter houses. The copy of this letter is annexed herewith **Annexure "A"**.
7. That in reference to above letter of Municipal Health Officer of the Corporation, the Dy. Commissioner (IMPL) of DDA vide letter No. F-2(49)/71-I, dated 25.2.75 informed that the sites suggested by the Corporation are not suitable for pig slaughter houses since the same are not in conformity with the master plan of Delhi. The copy of this letter is annexed as **Annexure "B"**.
8. Thereafter, Municipal Health Officer vide No. 840/HC(G)/DHO(PH)/ dated 10<sup>th</sup> March, 1977 further sent a letter to the Vice Chairman, DDA wherein it was mentioned that despite reminders no reply has been received from DDA regarding pig slaughter house. A copy of letter dated 10<sup>th</sup> March, 1977 is annexed as **Annexure "C"**.
9. That on 28<sup>th</sup> November, 1991, Shri C.K. Chaturvedi, the then Sub-Judge, Delhi ordered to close down private Pig Slaughter Houses. Accordingly, a public notice vide No. 430/DHO(PH)/91 dated 24<sup>th</sup> December, 1991 was issued through News Papers which is annexed herewith as **Annexure "D"**. As per this Public Notice, slaughtering of Pigs and others animals at public places and private premises had been banned.

10. That the Addl. Commissioner (Health) of M.C.D vide letter No. 574/DHO(PH) letter dated 03.02.1992 further requested the Vice Chairman of DDA to provide the land for Pig Slaughter House. A copy of this letter is annexed as **Annexure "E"**.
11. On being aggrieved by the order of banning the pig slaughtering in private house the "All India Piggery Products Dealers Association and others" challenged the said ban through Civil Writ Petition No. 68 of 1992 before the Hon'ble High Court. The Hon'ble High Court vide order dated 14.2.1992 allowed the petitioners i.e. Pig Meat Shopkeepers to continue to use their private slaughter house for slaughtering of the pigs. A copy of this order is annexed as **Annexure "F"**. The operating part of the order is reproduced herein below.

**"In the meanwhile, the petitioners would continue to use their private slaughter house for slaughtering of pigs but the same can be regularized by the MCD after seeing sanitary conditions so that the neighbours are not affected. If sanitary conditions are not fulfilled by the petitioners, it will be open to the MCD to challan them or proceed against them in accordance with law."**
12. Thereafter, the public notice No. 430/DHO(PH)/91 dated 24<sup>th</sup> December, 1991 issued for imposing ban of slaughtering of pigs was withdrawn by the M.C.D by issuing a notice vide No. 647/DHO(PH)/92 dated 11.03.1992, a copy of the same is annexed as **Annexure "G"**.
13. Thereafter, petition CW(68)/1992 filed in the above matter is permitted to withdrawn by the Hon'ble High Court vide order dated 13.02.1996 copy Annexed as **Annexure- 'A-6'**. The operating Para of the order is reproduced here in below:-

**"Perused the contents of the affidavit date 15<sup>th</sup> December, 1995, sworn in by Dr. M. K. Yadav Dy. Health officer, (Public Health) and filed in the Court on 9<sup>th</sup> January 1996 on behalf of the respondent –MCD.**  
**The Petition was filed feeling aggrieved the public notice dated 24.12.91. It is stated in the affidavit of Dr. M. K. Yadav that the impugned public notice has been withdrawn vide office order No. 647 dated 11.03.1992 and no further notice has since been issued in that regard. In view of that statement, the Petition is rendered in fructuous. It is permitted to be withdrawn, as prayed."**
14. That the Dy. Health Officer (PH) vide letter No. 19/DHO(PH)/93, dated 20.01.1993 further requested the Vice Chairman DDA for making the allotment of land for setting up of 10 pig slaughter houses in Delhi. The copy of this letter is annexed as **Annexure "H"**.
15. The Addl. Commissioner (Health) of erstwhile MCD also wrote a letter bearing No. 333/DHO(PH)/93 dated 30.08.1993 to the Vice Chairman, DDA, requesting for allotment of 10 sites in different locations in MCD jurisdiction for establishment of pig slaughter house. The copy of this letter is also annexed as **Annexure "I"**.
16. That the Dy. Health Officer (PH) of Municipal Corporation of Delhi vide letter No. 751/DHO(PH)/95 dated 30.01.1995 further requested the Vice Chairman, DDA, to allot at least 10 sites in different localities in MCD jurisdiction for establishment of pig slaughter houses. The copy of this letter is annexed as **Annexure "J"**.
17. Thereafter, the Dy. Health Officer (PH) of Municipal Corporation of Delhi vide letter No. 137/DHO(PH)/95 dated 26.09.1995 further requested the Vice Chairman, DDA, to allot at least 10 sites in different localities in MCD jurisdiction for establishment of pig slaughter houses. The copy of this letter is annexed as **Annexure "K"**.
18. That the Deputy Director (IL) DDA vide letter No. F.23 (27) 95-IL dated 04.04.1997 requested the MCD to get the clearance of DPCC/CPCB for setting up of Pig Slaughter Houses in N.C.T. of Delhi. The copy of this letter is annexed as **Annexure "L"**.

19. That in pursuant to above letter of the DDA, the Dy. Municipal Health Officer vide letter 78/Dy/ M.H.O.(PH)/97 dated 24.04.1997 informed the DDA that issue of getting the clearance of DPCC/CPCB would arise only when a specific land has been earmarked by the DDA for the purpose and it was accordingly requested to make the allotment of land for construction of pig Slaughter House. The copy of this letter is annexed as **Annexure "M"**.
20. That the Director (Land) DDA vide letter No. No. F.23 (27) 95-IL/307 dated 07.08.1997 then informed the M.C.D. that 24.0 hect. of Land had been allotted to MCD in Narela which may be utilized for use of Pig Slaughter House subject to clearance by DPCC/CPCB. The copy of this letter is annexed as **Annexure "N"**.
21. That the Dy. Health Officer (PH) of the Municipal Corporation of Delhi vide letter No. 267/DHO(PH)/97 dated 14.10.97 further requested the Director (Lands) DDA to allot 10 sites in different locations in MCD's jurisdiction. The copy of this letter is annexed as **Annexure "O"**.
22. That the Director (Plg.)TYA of DDA vide letter No. F.3(105)2002/MP/D-672, dated 17.06.2009 informed that as per MPD- 2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and shall be prohibited in National Capital Territory of Delhi, therefore the request for provision of new sites cannot be considered. This may be adjusted in the already approved site for such purpose in Ghazipur. The copy of this letter is annexed as **Annexure "P"**.
23. It is further submitted that Dr. B.L. Wadhwa had filed a Civil Writ Petition No. 946/1997 in the Hon'ble High Court of Delhi stating that MCD has a Slaughter House for Sheep, Goat & Buffaloes but it has no Slaughter House for pigs and approximately 3000 pigs are being slaughtered daily in the open spaces in a clandestine in some colonies for example, Gurhmandi, Raghupura, Motiakhan, Mehrauli, Govindpuri, Andha Mughal and many other such places without any Veterinary inspection, thus exposing the butchers, shopkeepers, consumers & other public in general to risk of variety of Zoonotic and Food borne infections like taenius, brucellosis, leptospirosis, swine erysipelas, salmonellosis and various other food poisoning. It had been further stated in the writ petition that 1000 of Mushrooming Private Slaughter Houses for pigs all over Delhi are major country butters for dangerous population.
24. That the DDA had allotted a piece of land measuring 10,017 Sq Meters (approx..) for the construction of pig Slaughter House at Okhla Industrial Area, Phase-I in 1997. The Hon'ble High Court vide order dated 27.09.2002 in above matter (CWP No. 946/1997) directed that taking into account this fact and also in the context of court directions in CWP No. 946/1997 titled Dr. B.L. Wadhwa Vs. UOI and Ors regarding allotment of lands for pig Slaughter House in Delhi, the proposal of setting up of modern pig Slaughter House in Okhla, Industrial Area, Phase-I is agreed to. The units should be set up only after taking necessary clearances from the Delhi Pollution Control Committee. But the proposal for setting up of pig slaughter house at okhla could not be taken up by the MCD due to various reasons mainly because the Delhi pollution control committee did not grant the "No Objection" certificate for establishing the pig Slaughter House at Okhla. The copy of the orders of Hon'ble High Court dated 27.09.2002 is annexed as **Annexure "Q"**.
25. That the Jt. Director (MP) of DDA vide letter No. F.3(105)/2002/MP/D-121, dated 26.04.10 further informed the MCD that the abattoirs, animal blood processing are prohibited except existing and relocation, as per MPD- 2021 in National Capital Territory of Delhi. It was further suggested in the letter that it would be appropriate to explore the possibility of allotment of land for construction of pig slaughter house in the National Capital Region (NCR). The copy of letter is annexed as **Annexure "R"**.
26. That the Commissioner of erstwhile M.C.D. also directed the Land & Estate Department of M.C.D. to locate a piece of land for establishment of a pig Slaughter House and other activities of the Veterinary Services department. Accordingly, the Land & Estate department of M.C.D. handed-over a land measuring about 27.5 acres to the Veterinary Services department for construction of a Veterinary Hub including a pig Slaughter House at Mukundpur near Burari in Civil Lines Zone and an information in this regard was also submitted to the office of the Hon'ble Lt. Governor, Delhi on 09.06.2010 wherein the office of the Hon'ble Lt. Governor, Delhi

desired that Urban Development department, GNCTD may give its views on the subject for further consideration.

27. Meanwhile, the Chief Town Planner, MCD submitted a proposal to the Commissioner (Planning)/DDA regarding change of land use for setting up of a Veterinary Hub including a pig Slaughter House at Mukundpur near Burari in Civil Lines Zone but Director (Landscape & Environment Planning Unit)/DDA vide letter No. PA/Dir.(LS)/2011/709 dated 07.09.2011 informed that the proposed facility site marked in the Plan is a part and parcel of the water body (Bhaleswa) and water body cannot be changed to put the same/use as MPD-2021 and High Court orders. The copy of letter is annexed as **Annexure "S"**.
28. Thereafter, the Commissioner, M.C.D. submitted a Note on file dated 03.11.2011 to the Hon'ble Lt. Governor, Delhi routed through the Chief Secretary, Delhi seeking permission for setting up of a Veterinary Hub comprising of a pig Slaughter House and other facilities at Mukundpur near Burari in Civil Lines Zone but the Hon'ble Lt. Governor, Delhi vide Note dated 25.11.2011 made following observations:

"The proposed site is a part of water body at Bhaleswa. The speculations of MPD-2021 and directions of the Hon'ble High Court will have to be adhered to in this regard. Suitable site at some other location may be identified by M.C.D. for Veterinary Hub."
29. That the Hon'ble minister of Health and Family Welfare of Delhi Govt. held a meeting regarding Japanese Encephalitis on 28.11.2011, which was attended by representatives of various agencies. During the deliberations, it was unanimously decided that a pig Slaughter House needs to be commissioned on urgent basis so as to prevent infection. It was also apprised to the Hon'ble Minister by MCD representative attending the meeting, that the facility could not be created due to non-availability of suitable land required for construction of pig Slaughter house. The Minister of Health and family Welfare, GNCTD vide letter dated 23.12.2011, addressed to the Commissioner, Municipal Corporation of Delhi also requested to approach the DDA for allotment of suitable land for construction of pig Slaughter House. The copy of this letter is annexed as **Annexure "T"**.
30. That the Addl. Commissioner of Municipal Corporation of Delhi vide letters No. 1456/DVS/08 dated 11.04.2008, No. 1750/DVS/08 dated 06.10.2008, No. 197/DVS/2008 dated 30.03.2009, No. 504/DVS/09 dated 05.10.2009, No. 1744/DVS/2012 dated 16.02.2012 and No. 1805/DVS/2012 dated 03.04.2012 further requested to the Vice Chairman of DDA to allot the land for construction of a pig slaughter house in Delhi but no response was received from DDA. The copy of above six letters is annexed as **Annexure "U" collectively**.
31. That The fifth meeting of Advisory Group on Review of MPD-2021, held on 21.03.2012 under the Chairmanship of Hon'ble Lt. Governor, Delhi wherein the issue of relocation of piggeries (Point 4(d) of minutes of the meeting) was also discussed. The Commissioner of M.C.D. in the above meeting mentioned that a proper site needs to be planned and developed in Delhi for relocation of piggeries exist all over Delhi and functioning in unhygienic conditions. It was further deliberated in the meeting that a site is required to be identified within Delhi. In MPD-2021 "Abattoirs (except existing and relocation) are part of prohibited and negative list of industries, hence relocation of such existing facilities in a planned manner, taking care of various environment issues is permissible as per MPD-2021. It was further discussed in the meeting that due to social issues, the piggery site cannot be located adjacent to the modern slaughter house at Ghazipur of MCD. In view of this, it was decided that department of Environment, GNCTD and Municipal Corporation of Delhi will jointly identify a proper site of about 10 acres in Delhi for a modern planned piggery. The copy of minutes of the meeting issued vide no. F.I/2012/Dir.(Plg)MPR/TC dated 24.04.2012 is annexed as **Annexure "V"**.
32. That pursuant to the decision taken in the above meeting, the Department of Environment, GNCTD and Municipal Corporation took up the matter with the DDA for identification of suitable site for pig Slaughter House. The DDA has again reiterated its earlier stand that they have no intention of changing Master Plan to permit pig Slaughter House in the city limits. This stand of DDA is inconsistent with the decision taken by Hon'ble Lt. Governor during the meeting held on **21.03.2012** and also is not in the interest of public. In any case, the Corporation is not insisting for site "within city limits" but is

requesting for allotment of any suitable site. DDA being planning authority needs to plan for the requirements of the city and make suitable provisions for the services it requires. DDA should not wish away the problem and put it on the Corporation to make its own arrangements.

33. That the Secretary (Environment), Delhi Pollution Control Committee vide letter No. F.12(479)/Env/CNST/ PigSlaughter/12/3185 dated 01.08.2012 also requested the Vice Chairman DDA that in order to prevent environmental and health hazardous, appropriate land measuring about 10-12 acres may be allotted to SDMC for construction of modern pig slaughter house and the same could be included in MPD-2021 as decided in the Advisory Group Meeting chaired by Hon'ble Lt. Governor of Delhi on 30.3.2012. The copy of this letter is annexed as **Annexure "W"**.
34. That the Vice Chairman DDA vide DO No. PS/VC/DDA/2012/2041-DA dated 07.08.2012 addressed to the Secretary (Environment), Chairperson Delhi Pollution Control Committee Govt. of NCT of Delhi with a copy of the letter forwarded to the Commissioner, South Delhi Municipal Corporation (SDMC) suggested that SDMC can form a joint team with the planners of DDA to go around and select a suitable site in the green belt which is located within city but within territorial boundary of Union Territory of Delhi. It was further mentioned in the letter that the land needs to be acquired under the auspices of Govt. of NCT of Delhi and South Delhi Municipal Corporation for which DDA will give no objection from planning point of view. The copy of the letters sent by the Vice Chairman, DDA to the Secretary (Environment), Chairman, DPCC is annexed as **Annexure "X"**.
35. That in reference to the above suggestions of the Vice Chairman DDA, the Commissioner, South Delhi Municipal Corporation vide letters No.D-311/COM/SDMC/2012 Dated 01.11.2012 and No.D-355/COM/SDMC/2012 Dated 11.12.2012 requested the Vice Chairman, DDA to send the names of the Officers of DDA to constitute a joint team but the DDA **has** not send the names. The copy of both the above letters is annexed as **Annexure "Y" collectively**.
36. The Commissioner of South Delhi Municipal Corporation vide letters No. 156/COM/SDMC/2012 dated 16.07.2012 and letter No. 087/COM/SDMC/2013 dated 19.02.2013 also requested the Vice Chairman of DDA to allot the land for establishment of a pig slaughter House in Delhi. The copy of above both letters are annexed as **Annexure "Z collectively"**.
37. That a meeting was held on 26.4.2012 under the chairmanship of Secretary, Ministry of Environment and Forest, GOI in which the Central Population Control Board presented its status of 15 states whereas the Ministry of Labour gave a status of 20 states and the action plan was also discussed. One of the decisions taken in above meeting dated 26.04.2012 was to identify and ongoing basis, the unlicensed slaughter houses in the region and other licensed unlawful establishments where animals are being slaughtered on howsoever a small scale and take the help of the District Magistrate and other law enforcement agency to crack down on them. This decision taken in the above meeting has been reproduced in the order dated 23.08.2012, issued by Hon'ble Supreme Court in writ petition (civil) No. 309 of 2003 titled as Laxmi Narain Modi Vs. Union of India & Others.
38. 36. That the Vice Chairman DDA held a meeting on 22.06.12 wherein it was deliberated that the MCD has been requesting for allotment of about 10 acres of land for construction of modern pig shelter house in the capital as there is no slaughter house for pigs in Delhi. The meat shopkeepers are slaughtering pigs in their houses causing water pollution and insanitation. It was also deliberated in the meeting that in the area proposed/earmarked for slaughter house in Ghazipur, East Delhi, pig slaughter house cannot be constructed due to religious sentiments of Muslims. It was also discussed that the present practice of rearing of pigs cannot continue in the present form as it is unhygienic; cause/spread diseases during monsoon period which become serious concern and also allegedly pig slaughtering are done at the premises in open causing sale of unhygienic food to the consumers. Therefore, it is obvious i.e. scientific and hygienic rearing of pigs in controlled environment is essential. As such to achieve the same, area requirement of piggery, a premise with facility for rearing and processing of piggery products having temporary sheds for pigs in controlled area is required to be ascertained by M.C.D. and DUSIB. The above minutes of the meeting held by the Vice Chairman,

DDA on 22.06.12 have been reproduced in the orders dated 5.10.12 of Hon'ble Supreme court. The Hon'ble Supreme Court in this order has also observed that the above extracts of the minutes of the meeting held by the Vice Chairman DDA on 22.06.12 is a matter of grave concern due to uncontrolled slaughtering of pigs in unhygienic conditions. This Hon'ble court vide orders dated 05.10.12 also directed the Principal Secretary (Health), GNCTD to show cause as to why appropriate directions for regulating of slaughtering of pigs be not issued. The copy of order dated 05.10.2012 passed by the Hon'ble Supreme Court is annexed herewith as **Annexure "A-1"**.

39. That the Dy. Director (Plg.)/MP & PF vide letter No. F.3(41)/2012-MP/PF-1/67, dated 18.03.2013 informed the Hon'ble Court that a meeting was held under the chairmanship of Vice Chairman, DDA on 19.12.12 wherein a decision taken in the meeting is reproduced herein below (**Annexure "A-2"**).

*"It was informed that only piggeries are allowed in the designated Green Belt as per Master Plan and a court case for relocating the pig rearers from East Delhi is going on. The action for setting up a Pig Slaughter House should be deliberated by Director (Local Bodies), Govt. of Delhi with inputs from all the three Commissioners of Municipal Corporation of Delhi and DDA. DDA can assist in giving no objection from planning point of view for acquisition of land by GNCTD in case it is decided to do so."*

40. That the pigs can harbour a range of parasites and diseases that can be transmitted to humans. These include trichinosis, Taeniasolium, cysticercosis, and brucellosis. There is concern that pigs may allow animal viruses such as influenza or Ebola to infect humans more easily. Some strains of influenza are endemic in pigs and pigs also can acquire human influenza. *Swine flu viruses spread among pigs and -- while rare -- they can spread from pigs to people too. Spread of swine flu viruses from a pig to a person is thought to happen in the same way that human flu viruses spread; mainly through droplets from infected pigs coughing and sneezing. This has happened in different settings, where pigs from many farms come in close contact with each other and with people. Rearing and slaughtering of pigs being done in various residential areas of Delhi is a great threat to the human population. This can be prevented only if the pork shopkeepers for slaughtering their pigs may be allowed in an authorized Slaughter House.*

41. A SLP (C) No.31328-29/12, titled as DDA VS UP-Bihar Nagrik Parishad and others pertaining to existence of Pig huts for rearing of pigs in Trilokpuri area was pending before the Hon'ble Supreme Court. Since the DDA was not responding to the requests of the MCD regarding allotment of land for Pig Slaughter House, the matter was discussed with the then Commissioner, SDMC wherein it was apprised that the problem of rearing of pigs in Delhi is directly related to the slaughtering of pigs which is being carried out in various residential areas of the city. Since the above matter regarding shifting of pig huts from Trilokpuri area was already pending before the Hon'ble Supreme Court, two applications i.e. one for impleadment and another for directions were moved by the Department of Veterinary Services SDMC before the Hon'ble Supreme Court in the year May 2013 thereby praying for issuance of directions to the DDA for allotment of land for pig slaughter house.

42. In reference to the application filed by the SDMC before the Hon'ble Supreme Court, the Vice Chairman, DDA convened a meeting with the concerned officers of DDA and the MCD wherein the Vice Chairman, DDA issued the directions to the officers of DDA to identify a land for pig slaughter house.

43. Accordingly, a site located at Ranikhera (falls under the jurisdiction of North DMC) was inspected with the Officers of DDA by the Directors (VS), SDMC and North DMC on 04.02.2014. After inspection of the site a land measuring about 10 acres has been allotted to the North DMC by the DDA in October, 2014 for construction of pig slaughter house. Further progress for construction of a modern pig Slaughter House at the above site i.e. Rani Khara is to be submitted by the Department of Veterinary Services, North DMC as the land falls under their jurisdiction.

44. The Learned counsel for the Delhi Development Authority has submitted before the Hon'ble Supreme Court that 10 acres of land has already allotted to the North DMC and possession has been handed over for setting up pig slaughter house. Accordingly the Hon'ble Supreme Court vide orders dated 24.11.2014 has disposed of the SLP (C) No.31328-29/12, titled as DDA VS UP-Bihar Nagrik Parishad and others. The copy of Hon'ble Supreme Court orders dated 24.11.2014 is annexed as annexure **"A-3"**.

45. The details/list of the persons slaughtering pigs under the jurisdictional areas of South DMC as submitted by the Zonal Deputy Directors (VS) of West Zone, Najafgarh Zone, South Zone, Central Zone and Deputy Director (VS)/CMRT, HQ are as under: -

Dy. Director (VS), West Zone vide letter No.DD(VS)/WZ/SDMC/2019 /D-1473 dated 14.10.2019 (copy of this letter is annexed as Annexure **“A-4 Colly”**) has informed that following persons are involved in the pig slaughtering in the West Zone area.

S. No	Name	Address
1.	Sh. Ashok Kumar	Pig Shed No. 1, C- Block , Nala Madipur, Delhi
2.	Sh. Parveen kumar	C-561, Madipur, Delhi
3.	Sh. Shyam Lal	C-557 & 558, Madipur, Delhi
4.	Sh. Vikas	C-378, Madipur Delhi
5.	Sh. Raju	C-512, Madipur, Delhi
6.	Sh. Mohan Lal	C-523, Madipur, Delhi
7.	Sh. Nand Kishore	C-417 & 418 Madipur, Delhi
8.	Sh. Raj Kumar	Pig Shed No. 78 & 79, C- Block, Raghbir Nagar, Delhi
9.	Sh. Vinod Kumar	Pig Shed No. 74,75,76, & 77, Raghbir Nagar, New Delhi
10.	Sh. Sonu	Pig Shed No. 53 & 54 , C-Block, Raghbir Nagar, Delhi

Dy. Director (VS), Najafgarh Zone vide letter No. D-1466/DD(VS)/NGZ/2019 dated 04.10.2019 (copy of this letter is annexed as Annexure **“A-4 Colly”**) has submitted as under:-

1. At present total 08 pork meat shops licenses have been issued from the Veterinary Services Department, Najafgarh Zone.
2. Besides above licensed meat shop 4 - 5 unauthorized vendors found selling pork meat in jhuggi Cluster in kihar wala stand Goyela Dairy, Rangpuri, Kapashera area. The department has taken a number of actions against these unauthorized vendors.
3. No pig slaughtering was found in the area of jurisdiction of Najafgarh Zone.

Dy. Director (VS), South Zone vide letter No.746/DD/VS/SZ/2019 dated 07.10.2019 (copy of this letter is annexed as Annexure **“A-4 Colly”**) has informed that following persons are involved in the pig slaughtering in the South Zone area.

S.No.	Name	Address
1.	Sh. Satish s/o Sh. Bal Kishan	Opposite F-232, E-Block, Dakshinpuri, Ambedkar Nagar.
2.	Sh. Mahender s/o Sri Chand	487,Hardev Puri, Gautam Nagar
3.	Sh. Sunder (Bablu)	Near PNB DDA Market on Nala at Chirag Delhi

Dy. Director (VS), Central Zone vide letter No.529/DD/VS/ CNZ/2019 dated 04.10.2019 (copy of this letter is annexed as Annexure **“A-4 Colly”**) has submitted as under:-

“That there is no information received about the pig slaughtering in the area of Central Zone. However, as per information gathered from the pig meat shopkeepers that they bring pig meat (pork) from the Gud Mandi which comes under the domain of North DMC.”

Dy. Director (VS), CMRT, HQ has reported that No such information is available with him.

### **ACTION TAKEN REPORT**

A total 40 licensed pig meat shops are running in the jurisdiction of the South Delhi Municipal Corporation and total approximately 83 pigs per day are consumed.

Zonal Deputy Director (VS) has also initiated the following actions in the all four zones of the South Delhi Municipal Corporation:

Total persons prosecuted for insanitary condition = 23

Total Notices issued for insanitary conditions = 13

Total unlicensed pig meat shops sealed = 02

**In pursuance to the directions passed by the Hon'ble High Court in CWP 68/92 vide order dated 14.02.1992 the slaughtering of pigs is allowed in residential area.**

**Addl. Director (VS)-I**

**Sh. Satender Kumar**  
**Incharge, CMC-V, DPCC**  
**4<sup>th</sup> Floor, ISBT Building**  
**Kashmere Gate, Delhi-110006.**

ANNEXURE - A-6

Dr. M.K. Yadav  
- MCD

94/2

Continuation Sheet

Date

Orders

13.2.96

Present : Mr. Subrat Birla for the petitioner.  
Mr. J.M. Sabharwal with Mr. Rajan Sabharwal  
for the respondent-MCD.  
Ms. Sangeeta Khadaria for the DDA

CW 68/92

Perused the contents of the affidavit dated  
15th December, 1995, sworn in by <sup>Dr. M.K. Yadav</sup> Dy. Health Officer,  
(Public Health) and filed in the Court on 9th January  
1996 on behalf of the respondent-MCD.

The petition was filed feeling aggrieved to  
public notice dated 24.12.91 (Annexure-III). It is  
stated in the affidavit of Dr. M.K. Yadav that the  
impugned public notice has been withdrawn vide offic  
order No. 647 dated 11.3.92 and no further notice has  
since been issued in that regard. In view of that  
statement, the petition is rendered infructuous. It is  
permitted to be withdrawn, as prayed.

sd/-R.C. LAHOTI  
JUDGE

sd/-LOKESHWAR PRASAD  
JUDGE

February 13, 1996.  
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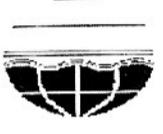
EXAMINER

To see the  
order not  
Why Public  
Notice was  
withdrawn  
13/2/96



2

By Speed Post

	<p align="center"><b>DELHI POLLUTION CONTROL COMMITTEE</b>  <b>DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)</b>  <b>4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6</b>  visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></p>
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F. No. DPCC/CMC-V/(NGT-OA-639/2019)/Fig. Slaut./8632

Dated: 26/09/2019

To,

**The Director Veterinary,  
South Delhi Municipal Corporation,  
17<sup>th</sup> Floor, Civic Centre, Minto Road,  
Delhi-110 002.**

... (VS)  
Civic Centre, SDMC  
Dy. No. P-2035  
Date: 11/10/19

**Sub.: Original Application No. 639/2019 in the matter of "Pramod Bahadur Vs. North Delhi Municipal Corporation & Ors." - reg.**

Sir,

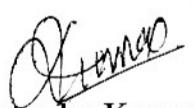
This has reference to the order dated 08.08.2019 passed by Hon'ble NGT in O.A. No. 639/2019 in connection with pollution caused on account of unregulated slaughter of pigs. A copy of order dated 08.08.2019 passed by Hon'ble NGT is enclosed herewith. Hon'ble NGT vide its order dated 08.08.2019 has directed as reproduced below:-

*"... a joint factual and action taken report from Delhi Pollution Control Committee (DPCC), New Delhi Municipal Corporation (NDMC), South Delhi Municipal Corporation (SDMC), East Delhi Municipal Corporation (EDMC) and North Delhi Municipal Corporation (North DMC) within one month...."*

It is, therefore, requested to take necessary action and direct the concerned officer in your organization to provide the details/ list of the pig slaughtering people along with compliance report to this office so that the same may be apprised to the Hon'ble NGT. It is also requested to provide any specific details, court orders, if any, with regard to the aforesaid matter to this office. The matter is now listed before the Hon'ble NGT on 18.10.2019.

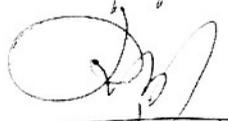
Yours sincerely,

Encl.: As above.

  
(Satender Kumar)  
Incharge, CMC-V

Urgent

Pl provide all details to DPCC after consulting the counsel/adv. engaged in this  
Addl. Dir - I

  
01/10/19

3

3/c

Item Nos. 13 & 15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 639/2019  
WITH  
Execution Application No. 31/2019  
IN  
O. A. No. 434/2015

Pramod Bahadur Applicant(s)  
Versus  
North Delhi Municipal Corporation & Ors. Respondent(s)  
WITH  
Ojasvi Party Applicant(s)  
Versus  
Govt. of NCT of Delhi & Ors. Respondent(s)

Date of hearing: 08.08.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Sahib Gurdeep Singh with Mr. Siddhant Sethi, Advocates  
Mr. Mukesh Jain and Swami Omji, in person

**ORDER**

**Original Application No. 639/2019**

1. Grievance in this application is to take remedial action for pollution caused on account of unregulated slaughter of pigs. According to the applicant, 2000-5000 pigs are slaughtered in a day without specific

4

2)

and dedicated place and in the process 25000 liters toxic blood is emitted. The applicant has referred to Section 7 of the Environment (Protection) Act, 1986 and Rule 3 of the Rules framed thereunder prohibiting discharge of pollution beyond the prescribed norms. The unchecked slaughtering has potential of causing diseases.

2. We may note that though the applicant has prayed for direction to set up a slaughtering house, such prayer is not within the purview of jurisdiction of this Tribunal. Only issue which we propose to consider is whether there is a need to check unscientific discharge of blood and carcasses of slaughtered animals in violation of environmental norms. We note the earlier orders dated 29.05.2017 in O.A. No. 434/2015 and dated 20.12.2017 in O.A. No. 434/2017 directing that blood of slaughtered animals should not be discharged in river Yamuna.
  
3. Before proceeding further, we consider it necessary to require a joint factual and action taken report from the Delhi Pollution Control Committee (DPCC), New Delhi Municipal Corporation (NDMC), South Delhi Municipal Corporation (SDMC), East Delhi Municipal Corporation (EDMC) and North Delhi Municipal Corporation (North DMC) within one month by e-mail at judicial-ngt@gov.in. The DPCC will be the nodal agency for coordination and compliance.

A copy of this order be sent to the DPCC, NDMC, SDMC, EDMC and North DMC by e-mail for compliance.

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11/c

The applicant may furnish a complete set of papers to the DPCC, NDMC, SDMC, EDMC and North DMC and file an affidavit of service within one week.

:

List for further consideration on 18.10.2019.

**Execution Application No. 31/2019 IN O. A. No. 434/2015**

This application is also by and large covering the same issue and may be put on the next date i.e. 18.10.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 08, 2019  
Original Application No. 639/2019  
Execution Application No. 31/2019  
IN O. A. No. 434/2015  
DV

6  
59/c  
89/c  
( Health Department)

Col. S.L.Chadha,  
Municipal Health Officer.

Town Hall, Delhi.

D.O.No. 1867/S.G.A/DHO(PH)

Dated 25.6.74

My dear Jagmohan Ji,

In view of constant agitation by the public for insanitary conditions caused by indiscriminate pig slaughtering, a dire necessity has arisen for constructing a Pig Slaughter House immediately. Accordingly certain sites were selected and were put before Layout sub-committee of the Corporation for approval. It has been decided by the said committee that a final clearance of the sites (list attached) be obtained from the D.D.A.

I, therefore, request you to examine these sites and accord necessary approval at your earliest convenience as the Commissioner, M.C.D. is very keen for prompt settlement of this issue. I may further add that land approximately one acre will be required for this purpose.

With kind regards,

Yours Sincerely,

( S.L. Chadha )  
D/ SSX

Shri Jagmohan Ji,  
Vice-Chairman,  
Delhi Development Authority,  
New Delhi.

Encl: as above.

High Court dated 14-2-1992.  
prohibiting slaughtering of Pigs in public places,  
was withdrawn vide No. 647/DHO/92 dated 11-3-1992.  
A copy of the order is appended herewith.

7  
98/c

207/c

IMMEDIATE  
DELHI DEVELOPMENT AUTHORITY  
DELHI VIKAS BHAWAN  
INDERPRASTHA ESTATE  
NEW DELHI

No.F-2(49)/71-W&I Dated 25th, Feb. 1974.

From

Mrs. K. Anand,  
Dy. Commissioner Impl.

To,

Shri S.L. Chadha,  
Municipal Health Officer,  
M.C.D. Town Hall, Delhi.

Subs - Allotment of sites for pig slaughter house  
in Delhi.

.....

Sir,

With reference to D.O. Your letter 1867/SGA/DHO  
(PH) dated 25.6.74 on the subject cited above, I have  
been directed to inform you that the sites suggested  
by you are not suitable for pig slaughter house since  
the same are not in conformity with the Master Plan,  
of Delhi. It is, therefore, suggested that some  
alternative sites should be suggested for consideration  
of the DDA.

Yours faithfully,

*sd/* (Mrs. K. Anand),  
Dy. Commissioner Impl.

Copy for information to Sh. B.R. Tamba,  
Commissioner, M.C.D. with reference to his D.O. letter  
No.3451/SGA/DHO(PH) dated 20.8.74 to Shri Jagrohan  
Vice-Chairman, D.D.A.

sd/-(Mrs. K. Anand),  
Dy. Commissioner (Impl.)

8 9/1/77

No. 840/HC (G)/DHO (PH) 0710-3-22

Subject:- Construction of a Pig Slaughter House.

Dear Shri Jagmohan,

Kindly refer to the d.o. letter No.2713/ HC(G)/DHO(PH) dated 1.9.75 & subsequent reminders dated 12.1.76 and 15.2.77 on the subject cited above. I am sorry to state that no reply has been received from you so far and as such considerable delay has been caused.

I would, therefore, request you to kindly pay your personal attention and the latest position of the case may be intimated urgently.

With regards,

Yours sincerely,

(KEWAL KRISHNA)  
Colonel.

Shri Jagmohan,  
Vice Chairman,  
Delhi Development Authority,  
Vikas Bhawan,  
New Delhi.  
Copy to:-

- 1. Commissioner, MCD.
- 2. D.C.(G).
- 3. S.S.H. to persue the matter and report progress.

132

*Kewal Krishna*  
MUNICIPAL HEALTH OFFICER.

*ASGH (TS)*  
*07/84*  
*17.3.77*

*M put up in pig til for follow up*

*14/3*

*Place in file -  
Shri Ghansham PM  
LDC*

*Shri Ghansham PM  
24/3/77*



# MUNICIPAL CORPORATION OF DELHI

(OFFICE OF THE MUNICIPAL HEALTH OFFICER)

No. 430/DHO/PH/91

TOWN HALL:

Dated: 24.12.91

## PUBLIC NOTICE

It is notified for information of all concerned that no place can be used as a slaughter house for slaughtering Pigs and other animals within the jurisdictional limits of MCD, under the provision of Section 407 (2) of DMC Act. The slaughtering of Pigs and other animals in open places, or in private premises situate within the jurisdictional limits of MCD is therefore, strictly prohibited and any person found slaughtering pigs or other animals at public or private places shall be liable to be arrested by any police officer, without warrants, in carrying out the provisions of Section 424 (4) of D.M.C. Act. It is also notified that any person using any premises for keeping pigs or other animals for transportation, sale or slaughtering shall be liable to be prosecuted under section 417/461 of the DMC Act, and if use of any premises, for the aforesaid purpose, is not stopped forthwith by the owner/occupier thereof, such user shall be liable to be stopped, without further notice, by an authorised officer of the Municipal Corporation of Delhi.

Public are also warned not to consume meat of pigs and other animals slaughtered at private places, as consumption thereof can be injurious to their health.

It is also notified for information of the public that the Municipal Corporation has constituted a task force of Zonal Health Officers and the Sanitation Staff working under them to prevent slaughtering of pigs and other animals, in the manner aforesaid, and to ensure that no insanitary conditions prevail in their respective zones/areas by reason of such slaughtering. The Public are, therefore, advised to report the incidents of such slaughtering to the concerned Zonal Health Officer on telephone Nos. given below:

Sl. No.	Name & Design. of Officer	Zone	Office	Telephone No. Residence
1.	Dr Narendra Yadav Zonal Health Officer	City	3314511 2511890	
2.	—do—	S. P. Zone	517021	—do—
3.	Dr Lalit Yadav	Karol Bagh	5751291	7210833
4.	Dr K. K. Chaudhary	West Zone	593440	—do—
5.	Dr T. S. Vimal	Shahdara (N)	2286036	2295578
6.	Dr —do—	Shahdara (S)	2204381	—do—
7.	Dr N. R. Dass	Narola	7282536	—do—
8.	Dr B. K. Hararikar	Najafgarh	5556375	—do—
9.	Dr R. D. Rao	South Zone	669545	2515057
10.	Dr A. K. Bansal	New Delhi	6834371	7213830
11.	Dr M. K. Paul	Rohini	7188031	—do—
12.	Dr Kuldaep Dogra	Civil Lines	232517	657191

R.O. No. 711/PIO

Municipal Health Officer  
Municipal Corporation of Delhi

File No. IV  
2/25/92 (PH)

5/c-10

53/c + Reg. A/A  
24/c

Memorandum

No. 574/DH(PH)/92

Town Hall, Delhi.

No. 574/DHOC(PH)/92

Dated: 3/2/92

To  
The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, Near INA Market,  
New Delhi.

Sub:- Allotment of land for setting up of  
Pig slaughter houses all over Delhi  
within the jurisdiction of M.C.D.

Sir,

Under section 42(k) of the DMC Act, 1957, it is an  
obligatory function of the M.C.D. to construct and maintain  
Municipal markets and slaughter houses and Regulations of  
all markets and slaughter houses.

2. Consequent upon closure of Andha Mughal Pig Slaughter  
House in sixties, permission was granted in certain areas  
for slaughter of pigs in private premises as per policy of  
the Corporation and the Corporation charged composition fee  
of Re.1/- for each pig from such persons and the concerned  
officials of MCD visited the areas to ensure maintenance of  
hygienic conditions by the butchers.

3. However, in the suit bearing No.1450/91 filed by  
Shri Suresh Kumar, Shri C.K. Chaturvedi, SJIC, Delhi in his  
interim order dated 16.12.1991 has banned the slaughtering  
of pigs and other animals in private houses.

4. Presently, MCD has only one Slaughter House at Idgah  
which is not sufficient even to cope with the demand of  
butchers and the Delhi High Court has also ordered to close  
down its Export Section before 28.2.92 and the entire  
slaughter houses by 31.8.92 to relieve congestion. The  
butchers involved in pig slaughtering are, however, insisting  
upon setting up of pig slaughter houses by the MCD being its  
obligatory function. At present, there is no land with the

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A/c

MCD for the purpose.

5. With a view to facilitate the butchers who belong to weaker section of the society and also to enable the MCD to discharge its obligatory functions, land for setting up pig slaughter houses is required. Since it will not be economically viable to butchers to have one centrally located slaughter house, it is proposed to have pig slaughter houses in different localities all over Delhi. About 2000 sq. yds. land which is the minimum requirement, details of which are given below, will be required for each slaughter house:

- (i) Land for platform to slaughter pigs. 500 sq. yds.
- (ii) Land for keeping the pigs in waiting meant for slaughtering. 500 sq. yds.
- (iii) Land for use of offices of I/C & Supervisory staff and Sanitary Store as well as Safai Karamcharies to be deployed. 500 sq. yds.
- (iv) Land for collecting waste like dalabs, space for keeping remains, parking of trucks and loaders. 500 sq. yds.

6. To begin with, it is proposed to set up 10 pig slaughter houses.

7. You are, therefore, requested to allot ten sites in different localities in MCD's jurisdiction for the establishment of pig slaughter houses.

Yours faithfully,

*J.N. Bhargava*  
of (J.N. Bhargava)  
Addl. Commissioner (Health)  
Municipal Corporation of Delhi.

animals  
MCD has  
element  
and High  
on behalf  
16.12.1  
pig s  
sla  
At p

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Date

Orders

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14.02.92 Present: Mr. Jagjit Singh for the petitioners.  
Mr. Ranjan Sabharwal for respondents 2 and  
Mr. Amit S. Chadha for respondent No.4.

CW 250/92 & CM 392/92

Learned counsel for the Delhi Development Authority seeks time to find out about the availability of 10 acres of land for slaughter house for slaughtering of pigs at one place or at different places as may be convenient to the D.D.A.

In the mean while, The petitioners would continue to use their private slaughter houses for slaughtering pigs but the same can be regularised by the Municipal Corporation of Delhi after seeing sanitary conditions so that the neighbourers are not affected. If sanitary conditions are not fulfilled by the petitioners, it will be open to the Municipal Corporation to challan them or proceed against them in accordance with law.

To be listed for arguments on 6th April 1992.

The order be given dasti to the counsel for Municipal Corporation of Delhi and Delhi Development Authority.

~~Signature~~

14th February, 1992

Sd/- G. C. Mittal  
Chief Justice

Sd/- Sat. Pray  
Jalga

The copy  
of  
order

13 /

MUNICIPAL CORPORATION OF DELHI  
( HEALTH DEPARTMENT )

23/c

No. 647 /DHO (PH)/92

Dated: 11-3-1992.

PUBLIC NOTICE

It is hereby notified for information of all concerned that in compliance of the directions of the Hon'ble Division Bench of Delhi High Court dated 14-2-1992, Public Notice No. 430/DHO (PH)/91 dated 24-12-1991, prohibiting slaughtering of Pigs in public places is hereby withdrawn.

  
Municipal Health Officer.

Copy forwarded for information to :-

- 1- Addl. Cm. (Health).
- 2- Secy: to Cm.
- 3- All ZHOs.
- 4- Manager/SH.

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REGISTERED A/D

HEALTH DEPARTMENT  
TOWN HALL: DELHI-6.

No. 19-DHO(PH)/93

Dated: 20-1-93

To

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, Near INA Market,  
New Delhi.

Sub: Allotment of land for setting up of  
Pig Slaughter Houses all over Delhi within  
the jurisdiction of MCD.

Sir,

Your very kind attention is invited to this office  
letter No. 574/DHO(PH)/92 dated 3-2-1992 vide which you were  
informed that:-

1- Under section 42(k) of the DMC Act, 1957, it is  
an obligatory function of the MCD to construct and maintain  
Municipal Markets and Slaughter Houses and Regulations of all  
markets and slaughter houses.

2- Consequent upon closure of Andha Mughal Pig  
Slaughter House in sixties, permission was granted in certain  
areas for slaughter of pigs in private premises as per policy  
of the Corporation and the Corporation charged composition fee  
of Rs. 1/- for each pig from such persons and the concerned  
officials of MCD visited the areas to ensure maintenance of  
hygienic conditions by the butchers.

3- However, in the suit bearing No. 1450/91 filed by  
Shri Suresh Kumar, Shri C.K. Chaturvedi, SJIC, Delhi in his  
interim order dated 16.12.1991 banned the slaughtering of pigs  
and other animals in private houses.

4- Presently, MCD has only one Slaughter House at Idgah  
which is not sufficient even to cope with the demand of  
butchers and the Delhi High Court has also ordered to close  
down its export section and the entire slaughte-r house by  
31-12-1993. The butchers involved in pig slaughtering are,  
however, insisting upon setting up of pig slaughter houses by  
the MCD being its obligatory function. At present, there is no  
land with the MCD for the purpose.

5- With a view to facilitate the butchers who belong  
to weaker section of the society and also to enable the MCD to  
discharge its obligatory functions, land for setting up pig  
slaughter houses is required. Since it will not be economically

No.

Town Hall, Delhi.

Dated: 30/8/93

To 333/210(PH) 13

(HISTORICAL RECORDS)

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan,  
Near INA Market,  
NEW DELHI.

Sir,

Sub.: Allotment of land for setting up of Pig Slaughter Houses  
all over Delhi within the jurisdiction of MCD.

Sir,

Please refer to this office letter No.574/DHO(PH)/92 dated 3.2.1992 followed by reminder No.19/DHO(PH)/93 dated 20.1.1993 and personal visits by the senior officers of the Health Deptt. for allotment of land for setting up of Pig Slaughter Houses all over Delhi within the jurisdiction of MCD.

2. There has been no response from DDA till date despite DDA having given an assurance to the Division Bench of the Delhi High Court on 14.2.1992 that they would select some sites.

3. You are, therefore, once again requested to allot ten sites in different localities in MCD's jurisdiction for establishment of Pig Slaughter Houses.

4. An early action is requested in view of the assurance given by DDA to Delhi High Court as above.

Yours faithfully,

Encl.:As above.

(J.N.BHARGAVA)  
ADDL.COMMISSIONER(H)

P.T.O.

REGISTERED N/D

HEALTH DEPARTMENT  
TOWN HALL : DELHI-110006.

No. 787 /DHO(PH)/95

Dated: 30/9/95

To

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan,  
Near I.N.A. Market,  
New Delhi

Sub: Allotment of land for setting up of  
Pig Slaughter Houses all over Delhi  
within the jurisdiction of MCD.

Sir,

Please refer to this office letter No. 574/DHO(PH)/92 dated 3-2-1992 followed by reminders No. 19/DHO(PH)/93 dated 20-1-1993 and 333/DHO(PH)/93 dated 30-8-1993 and personal visits by the senior officers of Health Department for allotment of land for setting up of Pig Slaughter Houses all over Delhi within the jurisdiction of Municipal Corporation of Delhi.

2- There has been no response from Delhi Development Authority till date despite D.D.A. having given assurance to the Division Bench of the Hon'ble Delhi High Court on 14-2-1992 that they would select some sites.

3- You are, therefore, once again requested to allot ten sites in different localities in MCD's jurisdiction for establishment of Pig Slaughter Houses.

4- An early action is requested in view of the assurance given by DDA to the Hon'ble Delhi High Court on 14-2-1992.

Yours faithfully,

*gn*

( Dr. K.N. Tewari )  
Deputy Health Officer (PH).

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REGISTERED M/L

HEALTH DEPARTMENT  
Town Hall, Delhi-6.

Dated: 26/9/95.

No. 137 /DHO(PH)/95.

To

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan,  
Near I.N.A. Market,  
New Delhi.

Sub: Allotment of land for setting up of Pig Slaughter  
all over Delhi within the jurisdiction of M.C.D.

Sir,

Please refer to this office letter No. 574/DHO(PH)/92 dated 3-2-1992 followed by reminders bearing No. 19/DHO(PH)/93 dated 20-1-1993, 333/DHO(PH)/93 dated 30-8-1993 and 751/DHO(PH)/95 dated 30-1-1995 relating to allotment of land for setting up of Pig Slaughter Houses all over Delhi within the jurisdiction of Municipal Corporation of Delhi.

2- There has been no response from Delhi Development Authority despite having given assurance to the Division Bench of Hon'ble High Court at New Delhi on 14-2-1992 that DDA would select some sites.

3- You are, therefore, very kindly requested to allot at least ten sites in different localities in MCD's jurisdiction for establishment of Pig Slaughter Houses.

5- Early action will be highly appreciated in view of the assurance given by the Delhi Development Authority to the Hon'ble Delhi High Court on 14-2-1992.

Yours faithfully,

( Dr. N.K. Yadav )  
Deputy Health Officer (PH),  
Municipal Corporation of Delhi.  
(26/9)



संख्या :  
No.  
प्रदक :  
From  
सेवा में,  
To

F.23(27)95-IL

Madhu K. Garg,  
Dy, Director(IL).

The Dy. Health Officer (PH),  
MCD(Health Deptt)  
Town Hall,  
Delhi.

Sub:- Allotment of land for setting of Pig Slaughter  
Houses all over Delhi with the jurisdiction of MCD.

Sir,

This is with reference to your letter No. 281/DHO/PH/  
96 dated 26.2.96 on the subject noted above, I am directed  
to request you to get the clearance of DPCC/CPCB for locating  
such activity in National Capital Territory of Delhi also  
arrange to send a copy of the orders/judgement of Hon'ble  
High Court alongwith the assurance to enable us to proceed  
your case under the provision of norms of MPD-2001.

Yours faithfully

(Madh K. Garg)  
Dy. Director(IL).

PA

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PA

10/4/97

AG Dy. MHO (PH)  
10/4/97

Recd.

18

दिल्ली विकास प्राधिकरण  
DELHI DEVELOPMENT AUTHORITY  
विकास सदन  
VIKAS SADAN  
आई. एन. ए.  
I.N.A.

नई दिल्ली

New Delhi-1100023.....19.....

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Recd

REGISTERED VI

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HEALTH DEPARTMENT  
TOWN HALL; DELHI-6.

No. 78 /DY. MO (PH)/97

Dated: 24-4-97

To

The Deputy Director (IL),  
Delhi Development Authority,  
Vikas Sadan,  
I. N. A.,  
New Delhi.

Sub: Allotment of land for setting up  
of Pig Slaughter Houses all over  
Delhi within the jurisdiction of  
VCD.

Madam,

This has reference to your letter No. F. 23(27)/95-IL dated 4th April, 1997 on the subject cited above. As regards the issue of getting the clearance of DPCC/CPCB, the same would arise only when a specific land has been earmarked by the DDA for the purpose and allotted to M.C.D. A photo-stat copy of the order of Division Bench of Hon'ble High Court comprising of Chief Justice, G.C. Mittal and Sat Pal, Judge dated 14-2-1992, which is self-explanatory with regard the seeking of time by the Learned Counsel of Delhi Development Authority to find out about the availability of 10 acres of land for slaughter house for slaughtering of pigs at one place or at different places as may be convenient to the D.D.A. is enclosed as desired. Early action will be highly appreciated.

Encl: As above.

( Dr. N.K. Yadav )  
Deputy Mpl Health Officer (PH).

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156/C

HEALTH DEPARTMENT  
TOWN HALL: DELHI-6

Dated: 14/11/97

No. 267 /DY.MHC(HI)/97

To

Ms Asama Manzar,  
Director (Lands),  
Delhi Development Authority,  
Vikas Sadan, I. N. A.,  
New Delhi.

Sub: Allotment of land for establishment of  
Pig Slaughter Houses.

Madam,

Please refer to your letter No. F.23(27)95-IL/307 dated 7-8-1997 on the subject cited above. You have informed that the case has been examined in consultation with Planning Department, DDA. MCD was earlier allotted land measuring 24.0 hect. in Narela and the said land has not been utilised by MCD due to various reasons. It has been advised to consider utilising the land already allotted to MCD in Narela Project for use as Pig slaughter House. It has also been stated that the land use of both the activities is the same but use for Pig Slaughter House will be subject to clearance of DPCC/CPCB.

1- You are well aware that the setting up of slaughter house at Narela could not materialise for reasons of refusal of 'No Objection' by Delhi Pollution Control Board, reluctance of the butchers to shift there and resistance of local population of Narela. Further Govt. of NCT of Delhi has filed an affidavit before the Hon'ble High Court that for these reasons modernised slaughter house cannot be established there.

3- Under section 42(k) of the DMC Act, 1957, it is an obligatory function of the MCD to construct and maintain Municipal Markets and Slaughter Houses and Regulations of all markets and Slaughter Houses. Learned Counsel of Delhi Development Authority sought time before the Hon'ble High Court in CW 250/92 & CW 397/92 to find out about the availability of 10 acres of land for slaughter house for slaughtering of pigs at one place or at different places as may be convenient to the D.D.A.

4- You are therefore requested to allot ten sites in different localities in MCD's jurisdiction, as already requested, for the establishment of pig slaughter houses.

Yours faithfully,

( Dr. N.K. Yadav )  
Deputy Mpl. Health Officer (PH).



DELHI DEVELOPMENT AUTHORITY  
 PLANNING WING, TYA UNIT  
 3<sup>rd</sup> FLOOR VIKAS MINAR  
 I.P. ESTATE, NEW DELHI  
 TELEPHONE NO. 23370932

12018/5VS  
 217109

133/c

21 203/2

No.F.3(105)2002/MP/D 672

Dt. 9.6.2009

17/6/09

12/7/09  
 2VS

To  
 Additional Commissioner,  
 Municipal Corporation of Delhi,  
 Town Hall, Delhi-110006.

Sub:- Allotment of land for construction of Pig Slaughter House in Delhi.

Ref.:- D.O. No.-197/DVS/2008 dated 30.3.09.

Sir,

In reference to your letter dated 20.3.09 on the above subject matter, it is to inform that as per MPD-2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and shall be prohibited in National Capital Territory of Delhi, therefore the request for provision of new site can not be considered. This may be adjusted in the already approved site for such purpose in Gazipur please.

(N.K. Chakraborty)  
 Director(Plg.)TYA

Copy to :-

1. OSD to V.C., DDA with reference to Dy. No.826 DA dated 9.4.09.
2. P.S. to Principal Commissioner for information of the latter with reference to diary no. 2862-DA dated 14.10.08

ANNEXOR- ②

22 110/c

For Private Use  
Registrar Judicial Department  
High Court of Delhi

IN THE HIGH COURT OF DELHI AT NEW DELHI

CIVIL WRIT PETITION Nos. 946, 3962 & 4016 OF 2001

CASE RESERVED ON : 22.05.2002.

DATE OF DECISION : 27.09.2002.

IN THE MATTER OF :

Dr. B.L. Wadehra

...Petitioner in CWP.946.

In person.

Jyoti Prasad

... Petitioner in CWP.3962.

Suresh Kumar Sonkar & Ors.

...Petitioners in CWP.4016.

Through Mr.N.A. Kha.  
Advocate.

*VERSUS*

Govt. of NCT of Delhi & Ors.

...Respondent.

Through Mr. Shiv Kumar for MCD.

Ms. Gita Mittal for DDA.

Mr. G.K. Srivastava for Slum & IJ Dept.

Mr. V.K. Shali for NCT of Delhi.

Advocates.

**CORAM :-**

The Hon'ble Mr. Justice S.B. Sinha, Chief Justice.

The Hon'ble Mr. Justice A.K. Sikri.

1. Whether Reporters of Local papers may be allowed to see the Judgment?
2. To be referred to the Reporter or not?
3. Whether the judgment should be reported in the Digest? ✓

**A.K. SIKRI, J.**

In the Civil Writ Petition nos. 946 and 4016, the problem of

stray cattle has been highlighted. However, record shows that while dealing with this problem, the issue of existence of slaughter house was taken up more particularly when the same was highlighted in great detail in the rejoinder filed by the petitioner. In so far as the issue relating to stray cattle is concerned, we have given detailed direction in CWP No.2600/2001. We are only dealing with the matter of slaughter house in this judgment. It is alleged that MCD has slaughter house for sheeps, goats, buffaloes but it has no slaughter house for pigs and approximately 3000 pigs are slaughtered daily in an open space in a clandestine manner in certain colonies viz. Gurmandi, Regarpura, Motia Khan, Mehrauli, Gobindperi, Andhamughal and in many other places. On this basis it is alleged that MCD is not performing its duty as mandated by Section 405 of the Delhi Municipal Corporation Act.

Government took the decision for setting up a slaughter house in Okhla Industrial Area, Phase 1, Delhi. In fact, as per the notification issued by the Pollution Department and the judgment of the Supreme Court, 'H' category industries are prohibited within the Union Territory of Delhi. Keeping in view this position by letter dated 30<sup>th</sup> July, 2001 following decision has been conveyed:

"I am directed to say that the 'H' category

**ATTESTED**

**Examiner Judicial Deptt,  
High Court of Delhi**

industries are prohibited within the Union Territory of Delhi. This includes hazardous and noxious industries. The abattoirs have been included because of obnoxious smell of waste water. However, as pointed out by DDA, the modern Slaughter House would treat the waste water and hence may not be considered as obnoxious unit. Taking into account this fact and also in the context of the Courts' direction in CWP No.946/97 titled Dr.K.L.Wadhwa Vs, UOI and Others regarding allotment of land for Pig Slaughter House in Delhi, the proposal of setting up of moder Pig Slaughter House in Okhla Industrial area Phase-I is agreed to. The units should set up only after taking necessary clearances from the Delhi Pollution Control Committee."

It appears that simulateneously the aforesaid decision of shifting led to filing of CWP No.3962/2001 by certain persons who alleged that they belong to Khatika community and are in the trade of slaughtering pigs and selling pig meats. Their prayer in the petition is that once they are made to close down, they apprehend a threat to closure of their business and for this purpose they have sought restraint order against the respondents from not shifting them. Such a prayer cannot be granted as these petitioners have no right to continue at a particular place as the closure orders are issued because of the reason that they are running these shops without municipal license. In fact, these notices are issued pursuant to Orders dated 30<sup>th</sup> May, 2001 passed in CWP No.2455/2001. The

**ATTESTED****Examiner Judicial Deptt  
High Court of Delhi**

ANEXURE - G

4

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167/C

48

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only direction which can be given is that when the proposed slaughter house in Okhla Industrial area is set up, the respondents

may consider making a provision for the settlement of the petitioners therein.

The Writ Petitions are accordingly dismissed with aforesaid observations.

There shall be no order as to costs.

*[Signature]*  
A.K. SIKRI, J.

*[Signature]*  
CHIEF JUSTICE

September 27, 2002.  
pd.

TRUE COPY  
*[Signature]*  
EXAMINER

*[Signature]*  
EXAMINER

Certified to be True Copy  
Senior Judicial Department  
High Court of Delhi  
Enforced Under Section 70  
Indian Evidence Act,

24/lett.

134/67  
26 138/c

Master Plan Section  
6<sup>th</sup> floor, Vikas Minar  
New Delhi.

F.3(105)2009/MP/ 121

Date: 26-6-10

H.S.Dhillon  
Jt. Director (MP)

✓ Sh. Janak Digal, IAS  
Addl. Commissioner  
Municipal Corporation of Delhi  
Town Hall  
Delhi-110006.

Sub.: For construction of a pig slaughter house in Delhi.

Sir,

This is with reference to your letter No.504/DVS/09 dated 05.10.2009 on the above subject requesting therewith for providing 10 acres of land for construction of a pig slaughter house in Delhi to meet out the existing as well as the future requirement of pork in the city.

The matter has been examined and I am directed to reiterate that abattoirs, animal blood processing are prohibited (except existing and re-location) as per MPD-2021 in NCT of Delhi. As such it would be appropriate to explore the possibility of allotment of land for construction of pig slaughter house in the National Capital Region (NCR).

Thanking you,

Yours faithfully,

H.S.Dhillon  
(H.S. Dhillon)  
Jt. Director (MP)

Copy to:  
OSD to VC, DDA w.r.t. letter Dy. No.2131 dated 6.10.09.

Jt. Director (MP)

Put up on file

H.S.Dhillon  
6/5/10

we f

Annexure - R'

158/c

DELHI DEVELOPMENT AUTHORITY  
Landscape & Environmental Planning Unit  
11<sup>th</sup> Floor, Vikas Minar, New Delhi.

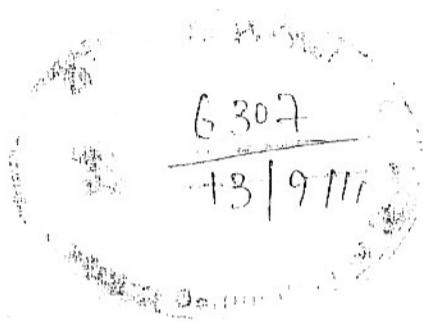
No. PA/Dir.(LS)/2011/709

Dated: 07-09-2011

27

To,

The Dy. Town Planner (G)  
Municipal Corporation of Delhi  
E-Block, level- XIII<sup>th</sup>, Civic Centre,  
Jawahar Lal Nehru Marg,  
New Delhi - 110002



Sub: Regarding Change of Landuse for Setting up of Veterinary Hub and Other Community Facilities at Ward No. 6 Mukundpur Civil Line Zone.

Ref: Your Letter No. TP/G/ 1833/11 dated 01.08.2011.

Sir,

The proposed facility site, marked in the plan is a part and parcel of the water body (Bhalaswa). Waterbody cannot be changed to public, semi public use as MPD 2021 & High Court orders.

*Savita Bhandari*  
Savita Bhandari  
Director (Landscape)

Copy to:

Director NP, DDA

on file H. L.

12/9/11

*Arjun (G)*

*ATP(G)*

*R. Malhotra*

14/9/11

placed in Mukundpur file.

*N. B. Singh*

28/9/11

Janak Digal, IAS  
Addl. Commissioner (HEALTH)



MUNICIPAL CORPORATION OF DELHI

1131-28  
D.O. No. 1456/DVS/08

Dated 11-4-2008

To

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan,  
INA, New Delhi-110 003

Sir,

In compliance of directions of Hon'ble High Court, the DDA vide letter No. 23(16)2001/IL/4817 dated 02.07.2001 had allotted a piece of land measuring 10,017 sq. mtr., to MCD for construction of the Pig Slaughter House at Okhla, Industrial Area, Phase-1, but no formal handing and taking over of the said land has so far been done. A period of about seven years has elapsed and the status of land allotted by the DDA at Okhla for construction of Pig Slaughter House is not known.

MCD intends to construct a Pig Slaughter House in Delhi, keeping in view the forthcoming Common Wealth Games, 2010. Keeping in view the existing as well as future requirement, 10,017 sq.mtr., of land allotted earlier by DDA is inadequate to construct the Pig Slaughter House. It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi at the earliest.

Yours faithfully,

  
(Janak Digal)

**Janak Digal, IAS**  
Addl. Commissioner



MUNICIPAL CORPORATION OF DELHI

29  
124/c  
D.O. No. 1754/DVS/08  
Dated: - 06-10-2008

To

**The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA,  
New Delhi-110003.**

Sir,

In compliance of directions of Hon'ble High Court, the D.D.A. vide letter No.23(16)2001/IL/4817 dated 02.07.2001 had allotted a piece of land measuring 10,017 sq. mtr. to M.C.D. for construction of the Pig Slaughter House at Okhla, Industrial Area, Phase-1, but no formal handing and taking over of the said land has so far been done. A period of about seven years has elapsed and the status of land allotted by the D.D.A. at Okhla for construction of Pig Slaughter House is not known.

M.C.D. intends to construct a Pig Slaughter House in Delhi, keeping in view the forthcoming Common Wealth Games, 2010 for which 10 acres of land (approximately) is required to meet-out the existing as well as future requirement of pork in the city. A request vide D.O. letter No.145/DVS/08 dated 11.04.2008 had been made to the D.D.A. for making the allotment of the land to M.C.D. but the reply is still awaited.

It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the M.C.D. for construction of Pig Slaughter House in Delhi, at the earliest.

Yours faithfully,

  
(Janak Digal)



**Janak Digal, IAS**  
Addl. Commissioner



128/C MUNICIPAL CORPORATION OF DELHI

D.O. No. 197/DVS/2008

Dated- 30.03.2009

To

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan,  
INA, New Delhi-110 003

30

Sir,

Kindly refer to my D.O. No. 145/DVS/2008 dated 11.04.2008 & D.O. No. 1750/DVS/2008 dated 06.10.2008 for providing 10 acres (approx.) of land for construction of a pig Slaughter House in Delhi to meet out the existing as well as future requirement of pork in the city. No response has been received in this regard from DDA, till date.

As there is no Slaughter House for pigs in Delhi, the meat shopkeepers selling pork are slaughtering the pigs in their houses thereby causing water pollution and insanitation in the area. In order to provide wholesome and hygienic pork to the consumers and also keeping in view the ensuing Common Wealth Games, 2010, the establishment of a modern Slaughter House for slaughtering of pigs in the capital is necessary.

It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi, at the earliest.

Yours faithfully,

  
(Janak Digal)

Janak Digal, IAS  
Addl. Commissioner



MUNICIPAL CORPORATION OF DELHI

136/C

No. 504/DVS/09.

Dated 05-10-2009

To

31

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA,  
New Delhi-110003

Sr.

Kindly refer to my letter No. 145/DVS/2008 dated 11.04.2008, No. 1750/DVS/2008 dated 06.10.2008 and No. 197/DVS/2008 dated 30.03.2009 for providing 10 acres (approx.) of land for construction of a pig slaughter house in Delhi to meet out the existing as well as future requirement of pork in the city. A response vide No. F.3(105)/2002/MP/D-672 dated 17.06.2009 from Sh. N.K. Chakraborty, Director (Pig.) TYA, DDA, Planning Wing, TYA Unit, 3<sup>rd</sup> Floor, Vikas Minar, I.P. Estate, New Delhi has been received thereby informing that as per MPD-2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and shall be prohibited in National Capital Territory of Delhi, therefore, the request for provision of new site cannot be considered. It has been further advised in the letter that the same may be adjusted in the already approved site for such purpose at Ghazipur Slaughter House. A copy of the letter is enclosed herewith for ready reference.

The matter was submitted to the Hon'ble Lt. Governor, Delhi who has desired that a separate site for pig slaughter house be selected in consultation with DDA/any other public land owning agency in NCT, Delhi. It may also be mentioned that the Pig Slaughter House can not be constructed at Ghazipur due to scarcity of the land and religious sentiments of Muslim community.

It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi, at the earliest

Yours faithfully

  
(Janak Digal)

*A.K. Singh*  
Addl. Commissioner



MUNICIPAL CORPORATION OF DELHI  
E-Block, 5th Floor, Dr. S.P.M. Civic Centre  
J.L. Nehru Marg, New Delhi-110002

Tel.: 23225521 Mob.: 9818236101

D.O.No. 1744/DVS/2012

Dated 16-02-2012

To

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA,  
New Delhi - 110003.

32

Sir,

Kindly refer to letters No. 145/DVS/2008 dated 11.04.2008, No. 1750/DVS/2008 dated 06.10.2008, No. 197/DVS/2008 dated 30.03.2009 and 504/DVS/09 dated 05.10.2009 for providing 10 acres (approx.) of land for construction of a pig slaughter house in Delhi to meet out the existing as well as future requirement of pork in the city.

A response vide No. F.3(105)/2002/MP/D-672 dated 17.06.2009 from Shri N. K. Chakraborty, Director (Plg.) TYA, DDA, Planning Wing, TYA Unit, 3rd Floor, Vikas Minar, I. P. Estate, New Delhi was received thereby informing that as per MPD-2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and should be prohibited in National Capital Territory of Delhi, therefore, the request for provision of new site could not be considered. It was further advised in the letter that the same might be adjusted in the already approved site for such purpose at Ghazipur Slaughter House. A copy of the letter is enclosed for ready reference.

Thereafter, the matter was submitted to the Hon'ble Lt. Governor, Delhi who desired that a separate site for pig slaughter house be selected in consultation with DDA/any other public land owning agency in NCT, Delhi. Accordingly, a site at Mukundpur near Burari (Civil Lines Zone) was identified by the MCD for construction of a Pig Slaughter House including other activities and a proposal for change of its land use was submitted to the DDA, but the DDA has communicated that the proposed site marked in the plan is a part and parcel of water-body (Bhalswa) and water-body cannot be changed to public/semi-public use as per MPD-2021 and Hon'ble High Court's orders.

It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi, at the earliest as the Pig Slaughter House cannot be constructed at Ghazipur due to scarcity of the land and religious sentiments of Muslim community.

Yours faithfully,

*(Signature)*  
15.02.12

(A. K. Singh)

Addl. Commissioner (Vet.&DEMS)

o/c

A.K. Singh  
Addl. Commissioner



150/c  
MUNICIPAL CORPORATION OF DELHI  
E-Block, 5th Floor, Dr. S.P.M. Civic Centre  
J.L. Nehru Marg, New Delhi-110002

Tel. : 23225521 Mob. : 9818236101

33  
D.O No 1805/DVS/2012  
Dated 03.4.2012

To

The Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA,  
New Delhi - 110003.

Sir,

Kindly refer to letters No. 145/DVS/2008 dated 11.04.2008, No 1750/DVS/2008 dated 06.10.2008, No. 197/DVS/2008 dated 30.03.2009, No. 504/DVS/09 dated 05.10.2009 and No 1744/DVS/2012 dated 16.02.2012 for providing 10 acres (approx) of land for construction of a pig slaughter house in Delhi to meet out the existing as well as future requirement of pork in the city. A response vide No. F 3(105)/2002/MP/D-672 dated 17.06.2009 from Shri N. K. Chakraborty, Director (Plg) TYA, DDA, Planning Wing, TYA Unit, 3<sup>rd</sup> Floor, Vikas Minar, I. P. Estate, New Delhi was received thereby informing that as per MPD-2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and should be prohibited in National Capital Territory of Delhi, therefore, the request for provision of new site could not be considered. It has been further advised in the letter that the same may be adjusted in the already approved site for such purpose at Ghazipur Slaughter House.

The matter was submitted to the Hon'ble Lt Governor, Delhi who has desired that a separate site for pig slaughter house be selected in consultation with DDA/any other public land owning agency in NCT, Delhi. It may also be mentioned that the Pig Slaughter House can not be constructed at Ghazipur due to scarcity of the land and religious sentiments of Muslim Community.

It is, therefore, again requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi, at the earliest.

Yours faithfully,

(A. K. Singh)

03.04.12  
Addl Commissioner (Vet & DEMS)



सत्यमेव जयते

संजीव कुमार  
Sanjiv Kumar, I.A.S.

सचिव (पर्यावरण)

Secretary (Environment)  
cum-Chairman  
Delhi Pollution Control Committee

34

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार  
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI  
तल-6 विंग-सी दिल्ली सचिवालय, आई०पी० एस्टेट, नई दिल्ली-110002  
LEVEL-6, WING-C, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

TEL No. : 23392108 Tel/Fax No. : 23392034

D.O. No. F-12(479) ENV/Const Pig Slaughter/12/3185

दिनांक

Dated 11/8/12

Dear Shri Patnaik ji

This is in reference to the DO letter dated 16.07.2012 (Copy Enclosed) received from Sh. Manish Gupta, Commissioner, South Delhi Municipal Corporation (SDMC) regarding allotment of land for construction of modern pig slaughter house in Delhi.

Sh. Manish Gupta has mentioned that various requests have been sent to DDA for allotment of land at an appropriate location for construction of pig slaughter house, but the issue is still pending with DDA and no land has been provided so far. Although, a site at Ghazipur was suggested by DDA, but the same cannot be utilized for the purpose keeping in view the religious sentiments of Muslim community. Also, all the 3 MCDs do not have any land of their own which is appropriate for the purpose.

The matter was also discussed in the fifth Meeting of Advisory Group on Review of MPD-2021 held on 30.03.12 under Chairmanship of Hon'ble Lt. Governor, wherein it was felt that a site for construction of pig slaughter house needs to be identified within Delhi to take care of various environmental issues permissible as per MPD-2021. It was decided that the matter of allotment of land measuring about 10 to 12 acres to SDMC for construction of a modern pig slaughter house in Delhi for slaughtering of pigs in a scientific manner to prevent environmental and water pollution is to be identified jointly by SDMC and Department of Environment and Forest.

It is therefore, requested that in order to prevent environmental & health hazards, appropriate land measuring about 10-12 acres may be allotted to South Delhi Municipal Corporation for construction of a modern pig slaughter house and the same could be included in MPD-2021 as decided in the Advisory Group meeting Chaired by Hon'ble LG on 30.03.2012.

with regards,

उपाध्यक्ष कार्यालय

दस्तावे सं० 204/DA

दिनांक 6/8/12

Yours sincerely,

Sanjiv Kumar  
(Sanjiv Kumar)

Encl:- As above

Sh. G.S. Patnaik, IAS  
Vice Chairman,  
DDA, INA, Vikas Sadan,  
New Delhi-110023

Comptroller - D

559/Env (SDMC)

9/8/12

174/C



दिल्ली विकास प्राधिकरण

Delhi Development Authority

जी.एस. पटनायक  
अधीक्षक

G.S. Patnaik, I.A.S.  
Vice-Chairman



विकास सदन, नई दिल्ली-110023

Vikas Sadan, New Delhi-110023

Ph.: 2469 7900, 2469 9479 Fax : 2462 3968

D.O.No.PS/VC/DDA/2012/2041  
August 07, 2012

I have received your D.O. letter dated 1<sup>st</sup> August, 2012 and also the request of Shri Manish Gupta, Commissioner, South Delhi Municipal Corporation (SDMC) regarding allotment of land for construction of modern pig slaughter house in Delhi. I would like to give clarification that no pig slaughter house can be permitted under the Master Plan of Delhi within the city limits. We have neither provided for such facilities like abattoirs within the city limits, nor we have any intention of changing the Master Plan on this score.

However, keeping in view the requirement of the city it is suggested that SDMC can form a joint team with the Planners of DDA to go around and select a suitable site in the green belt which is located beyond the city but within the territorial boundary of UT of Delhi. The requirement can be suitably moderated after making an assessment of the requirement of pork for consumption in the city.

I also suggest that DUSIB should also be involved in this exercise as we are facing a case in the High Court of Delhi to find out a suitable location for rehabilitation of persons engaged in rearing pigs in the city of Delhi. While deciding the location for pig slaughter house, rehabilitation of these people should also be kept in view. The land needs to be acquired under the auspices of Govt. of NCT of Delhi and South Delhi Municipal Corpn., for which DDA will give no objection from planning point of view. I would request that Govt. of NCT of Delhi in consultation with the SDMC and Planning Wing of DDA should come out with a proposal for a pig slaughter house in the green-belt in the area for necessary acquisition.

Yours sincerely,

( G.S. PATNAIK )

Shri Sanjiv Kumar,  
Secretary (Env)/Chairman, DPCC  
Govt. of NCT of Delhi,  
6<sup>th</sup> Floor, C-Wing, Delhi Secretariat  
IP Estate, New Delhi - 110002.

✓ Copy to Shri Manish Gupta, Commissioner, South Delhi Municipal Corporation, Dr. SP Mukherjee Civic Centre, J.L.N. Marg, New Delhi-2.

*G.S. Patnaik*  
( G.S. PATNAIK )  
VICE CHAIRMAN, DDA

*Commo*  
*Di (V/S)*

35

MANISH GUPTA  
IAS  
COMMISSIONER



1251-  
SOUTH DELHI MUNICIPAL CORPORATION  
Dr. S.P. Mukherjee Civic Centre, J.L.N. Marg  
New Delhi-110002

Phones : 011-23225901-02

No. D-311/COM/SDMC/2012  
Dated : 01-11-2012.

Dear Sir,

This has reference to your D.O. letter No. PS/VC/DDA/2012/2041-DA dated August 7, 2012 addressed to Shri Sanjiv Kumar, Secy.(Env)/Chairman, DPCC, GNCTD with a copy endorsed to the undersigned (copy enclosed), wherein it has been suggested that South Delhi Municipal Corporation (SDMC) can form a joint team with the planners of DDA to go around and select a suitable site located within the territorial boundary of UT of Delhi for establishment of a Pig Slaughter House in Delhi.

In view of above, it is requested that the name(s) of officer(s) from DDA may kindly be forwarded to this office so that a joint team comprising the officers of South Delhi Municipal Corporation could be constituted to locate a suitable site for setting up of a Pig Slaughter House.

With regards,

Yours sincerely

(MANISH GUPTA)

Encl: as above

**The Vice Chairman,**  
Delhi Development Authority,  
Vikas Sadan, INA,  
New Delhi-110023.

**MANISH GUPTA**  
IAS  
COMMISSIONER



184) C  
link  
SOUTH DELHI MUNICIPAL CORPORATION  
Dr. S.P. Mukherjee Crime Centre, J.L.A. Marg  
New Delhi-110002

Phone: 011-23225901-02

37  
No. D-355/COM/SDMC/2012

Dated: 11-12-2012

Dear Sir,

This has reference to my D.O. letter No.D-311/COM/SDMC2012 dated 01/11/2012 (copy enclosed) wherein it was requested to forward name(s) of officer(s) from DDA to this office to form a joint team comprising the officers of South Delhi Municipal Corporation to locate a suitable site for setting up of a Pig Slaughter House in Delhi, but the same have not been sent to this office as of now.

It is again requested that the name(s) of officer(s) from DDA may kindly be forwarded to this office so that a joint team comprising the officers of DDA and South Delhi Municipal Corporation could be constituted to locate a suitable site for setting up of a modern Pig Slaughter House.

With regards,

Yours sincerely

(MANISH GUPTA)

dc.

Encl: as above

**Shri Sanjay Srivastav,**  
**Vice Chairman,**  
Delhi Development Authority,  
Vikas Sadan, INA,  
New Delhi-110023.

**MANISH GUPTA**  
IAS  
COMMISSIONER



38  
SOUTH DELHI MUNICIPAL CORPORATION  
Dr. S.R. Mukherjee Civic Centre, JLN Marg  
New Delhi-11000

Phones: 011-23225901-6

NO.D- 087/COM/SDMC/20  
Dated : 19/02/20

Dear Sir,

There is no slaughter house for pigs in Delhi and the pig meat shopkeepers slaughter their pigs in their private premises thereby causing insanitation and unhygienic conditions in the residential areas and also water pollution as the blood of the slaughtered pigs is flowing into the sewer lines.

The Vice Chairman, DDA vide d.o. letter No.PS/VC/DDA/2012/2041-DA dated 07/08/2012 addressed to Shri Sanjiv Kumar, Secretary (Environment)/Chairman (DPCC)/GNCTD with a copy endorsed to the undersigned (copy enclosed), had suggested that the South Delhi Municipal Corporation (SDMC) can form a joint team with the planners of DDA to go around and select a suitable site located within the territorial boundary of UT of Delhi for establishment of a Pig Slaughter House in Delhi. Accordingly, vide d.o. letter No.D-311/COM/SDMC/2012 dated 01/11/2012 and No.D-355/COM/SDMC/2012 dated 11/12/2012 (copies enclosed) it was requested to forward the name(s) of officer(s) of DDA to form a joint team, but the response from the DDA is still awaited.

The matter was discussed in the meeting chaired by the Chief Secretary, GNCTD on 13/02/2013 in which Commissioner (LM) DDA was also present, wherein it was decided that the DDA should first identify/locate land (or options) for setting up Pig Slaughter House in Delhi, and thereafter MCD can examine their suitability. Chief Secretary would again convene a meeting on 25/02/2013 to review the position.

You are kindly requested to direct the concerned officers to do the needful to identify suitable sites (8-10 aeres approx.) and inform us so that further actions for setting up Pig Slaughter House can be initiated.

With regards,

Yours Sincerely  
  
(MANISH GUPTA)

Encl : as above

**Shri D. Diptivilasa,**  
Vice Chairman,  
Delhi Development Authority,  
Vikas Sadan, INA  
New Delhi-110023.

E-mail : commissioner-sdmc@mcd.gov.in

Fax : 011-23225903

Copy, for information, to Chief Secretary, GNCTD.

**MANISH GUPTA**  
IAS  
COMMISSIONER



SOUTH DELHI MUNICIPAL CORPORATION  
Dr. S.P. Mukherjee Civic Centre (9<sup>th</sup> Floor)  
Jawaharlal Nehru Marg  
New Delhi-110002

Phones : 011-23225901-02

39  
D.O. NO.D-156/COM/SDMC/2012  
Dated : 16/07/2012

Dear

There is no slaughter house for pigs in Delhi and the pig meat shopkeepers are slaughtering pigs in their private premises thereby causing insanitation in the residential areas and also water pollution as the blood of slaughtered pigs is flowing into the sewer lines. During the last couple of years, various requests for allotment of land at appropriate location for construction of a pig slaughter house have been sent to the DDA, but the issue is still pending and the DDA has not provided land for the purpose. DDA has been suggesting utilization of site at Ghazipur; which is, however, not feasible keeping in view the religious sentiments.

The matter was also discussed in the Fifth Meeting of Advisory Group on Review of MPD-2021 held on 30/03/2012 under the Chairmanship of Hon'ble Lt. Governor, wherein it was felt that a site for construction of pig slaughter house is required to be identified within Delhi to take care of various environmental issues permissible as per MPD-2021. It was accordingly decided in the meeting that the Department of Environment & Forests, GNCTD and MCD will jointly identify an appropriate site in Delhi for construction of modern pig slaughter house. It is relevant to mention that the South Delhi Municipal Corporation as well as the other two Corporations, namely, North Delhi and East Delhi Municipal Corporations does not have any land of their own at appropriate location for the purpose.

It is, therefore, requested that the matter of allotment of land measuring about 10 to 12 acres to SDMC for construction of a modern pig slaughter house in Delhi for slaughtering of pigs in a scientific manner to prevent environmental and water pollution may please be taken up with DDA.

With

Yours

Sd/-

(MANISH GUPTA)

**Shri Sanjiv Kumar,**  
Secretary (Environment & Forests),  
Government of NCT of Delhi,  
Room No.602, Level-6, C-Wing,  
Delhi Secretariat, IP Estate,  
New Delhi-110002.

Copy to :

Vice Chairman, DDA : for information and necessary action.

  
COMMISSIONER SDMC  
fc

40

CC-118M NO.39

COURT NO.9

SECTION XIV

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 31328-31329/2012

(Arising out of impugned final judgment and order dated 14/05/2012 in RP No. 304/2012,10/08/2011 in WP No. 11150/2009 passed by the High Court of Delhi at N. Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

UP BIHAR NAAGRIK PARISHAD & ORS.

Respondent(s)

(with appln. (s) for directions and interim relief and office report)

Date : 24/11/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. A. Sharan, Sr. Adv.  
Mr. Vishnu B. Saharya, Adv.  
Mr. Viresh B. Saharya, Adv.  
M/s Saharya & Co.,Adv.

For Respondent(s)

Mr. Sanjiv Sen, Sr. Adv.  
Mr. Kunal Verma, Adv.

Mr. R.K. Rathore, Adv.  
Ms. Rekha Pandey, Adv.

Mr. Sanjeev Sen, Sr. Adv.  
Mr. Dev J. Roy, Adv.  
Mr. P. Parmeswaran, Adv.

Ms. Vijaya Lakshmi, Adv.  
Mr. S. R. Setia, Adv.

UPON hearing the counsel the Court made the following

Signature Not Verified

Digitally signed by

O R D E R

Rajni Mukhi  
Date: 2014.11.28  
15:54:23 IST  
Reason:

The learned counsel for the Delhi Development Authority says that 10 acres of land has already been allotted to the Municipal Corporation of Delhi and

- 2 -

possession has been handed over for setting up pig slaughter house.

The learned counsel further says that a letter dated 11.11.2014 has been addressed to the Chief Executive Office, Delhi Urban Shelter Improvement Board (DUSIB) regarding allotment of land measuring 900 Sq. Yds for shifting of pigs shelter in Village Saboli, Delhi. He says that DUSIB has to take possession of this land and



South Delhi Municipal Corporation  
(Commissioner's Office Section)  
21 MAR 2013  
529/DC  
2nd Floor, Civic Centre,  
New Delhi-110002

Office of Addl. Commissioner-II  
Civic Center SDMC  
Dy. No. 5327  
Date 22/03/13

Office of Addl. Commissioner-II  
Civic Center SDMC  
Dy. No. 1875  
Date 22.03.13

OFFICE OF DY. DIRECTOR (PLG.) MP  
MASTER PLAN SECTION 217  
6<sup>TH</sup> FLOOR: VIKAS MINAR  
I.P. ESTATE, NEW DELHI:-110002; PH: 23379731

F.3(41)/2012-MP/Pt-I/ 67

From: Rajesh K. Jain  
Dy. Director (Plg.)/MP & PF

To, ✓  
Commissioner,  
South Delhi Municipal Corporation,  
Dr. S. P. Mukherjee Civic Centre,  
J.L.N Marg,  
New Delhi - 110002

Copy to 21.3.13 Date: 18/3/13  
Addl. Com. II  
Dir (vs)

41

**Sub: Matter regarding locating a suitable site for setting up of a modern pig slaughter house in Delhi.**

Ref.: D.O. Letter No. D-355/COM/SDMC/2012 dated 11.12.2012

Sir,  
Please refer to your D. O. letter dated 11.12.2012 with a request to forward name(s) of officer(s) from DDA to constitute a joint team comprising the officers of SDMC and DDA to locate a suitable site for setting up of a modern Pig Slaughter House in Delhi.

2. In this regard, I am directed to inform you of the decision taken in the Senior Officer's meeting held under the Chairmanship of VC, DDA on 19.12.2012 as reproduced below for information and further necessary action (copy enclosed):

*'It was informed that only piggeries are allowed in the designated Green Belt as per Master Plan and a court case for relocating the pig rearers from East Delhi is going on. The action for setting up a Pig Slaughter House should be deliberated by Director (Local Bodies), Govt. of Delhi with inputs from all the three Commissioners of Municipal Corporation of Delhi and DDA. DDA can assist in giving no objection from Planning point of view for acquisition of land by GNCTD in case it is decided to do so.'*

3. Sh. D. S. Rathi, Director (Survey) shall provide necessary assistance to MCD in site visit or identification of site.

Encl: As above

Yours faithfully,  
  
18/3/13  
(Rajesh K. Jain)  
Dy. Director (Plg.)/MP & PF

Copy to: DD, VC Secretariat, DDA, Vikas Sadan, INA, New Delhi - 110023 for information.

Dy. Director (Plg.)/MP & PF

ITEM NO.38

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 31328-31329/2012

(Arising out of impugned final judgment and order dated 14/05/2012 in RP No. 304/2012,10/08/2011 in WP No. 11150/2009 passed by the High Court of Delhi at N. Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

UP BIHAR NAAGRIK PARISHAD & ORS.

Respondent(s)

(with appln. (s) for directions and interim relief and office report)

Date : 24/11/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. A. Sharan, Sr. Adv.  
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M/s Saharya & Co., Adv.

For Respondent(s) Mr. Sanjiv Sen, Sr. Adv.  
Mr. Kunal Verma, Adv.  
  
Mr. R.K. Rathore, Adv.  
Ms. Rekha Pandey, Adv.  
  
Mr. Sanjeev Sen, Sr. Adv.  
Mr. Dev J. Roy, Adv.  
Mr. P. Parmeswaran, Adv.  
  
Ms. Vijaya Lakshmi, Adv.  
Mr. S. R. Setia, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Signature Not Verified  
Digitally signed by  
Rajni Mukhi  
Date: 2014.11.28  
15:54:23 IST  
Reason:

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The learned counsel further says that a letter dated 11.11.2014 has been addressed to the Chief Executive Office, Delhi Urban Shelter Improvement Board (DUSIB) regarding allotment of land measuring 900 Sq. Yds for shifting of pigs shelter in Village Saboli, Delhi. He says that DUSIB has to take possession of this land and then hand it over to the Municipal Corporation.

In view of the above, nothing survives in these matters.

Accordingly, the special leave petitions are disposed of.

(Rajni Mukhi)  
Sr. P.A.

(Jaswinder Kaur)  
Court Master

4/9  
ANNEXURE - 'A-4'

39/c

South Delhi Municipal Corporation  
Veterinary Services Department  
Office of Dy. Director (VS)/West Zone

No. 1473/DDVS/WZ/SDMC/2019

Dated: 14.10.2019

As per telephonic direction of Director (VS), SDMC on 14.10.2019 to furnish the places of pig slaughtering, it is submitted that the following ten (10) places are being used for the slaughtering of pigs in West Zone:

S.No.	Name	Address
1	Sh. Ashok Kumar	Pig Shed No. 1, C-Block, Nala, Madipur, Delhi
2	Sh. Parveen Kumar	D-561, Madipur, Delhi
3	Sh. Shyam Lal	C-557 & 558, Madipur, Delhi
4	Sh. Vikas	C-378, Madipur, Delhi
5	Sh. Raju	C-512, Madipur, Delhi
6	Sh. Mohan Lal	C-523, Madipur, Delhi
7	Sh. Nand Kishore	C-417 & 418, Madipur, Delhi
8	Sh. Raju Kumar	Pig Shed No. 78 & 79, C-Block, Raghbir Nagar, Delhi
9	Sh. Vinod Kumar	Pig Shed No. 74, 75, 76 & 77, C-Block, Raghbir Nagar, New Delhi
10	Sh. Sonu	Pig Shed No. 53 & 54, C-Block, Raghbir Nagar, Delhi

Further, as regard to the consumption of pig meat at pig meat shops in West Zone, it is submitted that the information regarding approximately daily consumption of pork on pig meat shops in West Zone has been gathered recently & furnished as per below:

S. No.	DMC	No. of pig meat shops on West Zone	No. of meat of pigs being sold on meat shop in West Zone on daily basis
1.	South DMC	12	27 (approx.) pigs per day

However, the no. of pigs slaughtered may increase or decrease as per demand.

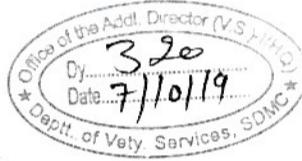
  
Dy. Director (VS)  
West Zone  
14.10.19

Addl. Director (VS)-I/SDMC



45

South Delhi Municipal Corporation  
Department of Veterinary Services  
Office of Dy. Director, Najafgarh Zone  
Ph.: 011-28011245  
E. Mail: vonajafgarh@gmail.com



Dated: 4/10/2019

No. D-1466/DD(VS)/NGZ/2019

**Subject :- Report regarding Slaughtering of Pigs in Najafgarh Zone.**

**Reference Letter No. (i) 207/DVS/HQ/SDMC/2019 dated 03.10.2019.  
(ii) 86/ADVS-I/SDMC/2019 dated 03.10.2019.**

In above subject and reference following is submitted:-

1. At present total 08 pork meat shop licenses have been issued from the Veterinary Services Department, Najafgarh Zone.
2. Besides above licensed meat shop 4 - 5 unauthorized vendors found selling pork meat in Jhuggi Cluster in Kikar Wala Stand Goyela Dairy, Rangpuri, Kapashera area. The department has taken a number of actions against these unauthorized vendors.
3. No pig slaughtering was found in the area of jurisdiction of Najafgarh Zone.

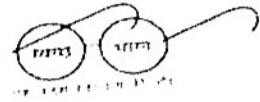
Dy. Director (VS)  
Najafgarh Zone, SDMC

Director (VS)/SDMC

✓ Addl. Director (VS)-I/SDMC



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**South Delhi Municipal Corporation**  
Department of Veterinary Services  
Room No.15, GF, Zonal Building, South Zone  
Aurbindo Marg, New Delhi 110016  
Ph.: 011-26535342  
E-Mail:dydirvs-south@mcd.gov.in

Dated:-14/10/2019

No.782/DDVS/SZ/2019

In reference to the letter no. F.No. DPCC/CMC-V/(NGT-OA-639/2019)Pig. Slaut./8632 dated 26.09.2019 regarding pig slaughtering. Person who indulge in pig slaughtering are submitted below:-

Sl. NO.	Name and father's name	Status	Action taken
1.	Sh. Satish S/o Sh. Bal Kishan	Illegal meat shop doing pig slaughtering	Sealed on dated 22.10.2018
2.	Sh. Mahender S/o Shri Chand	Illegal meat shop doing pig slaughtering	Sealed on dated 08.06.2018
3.	Sh. Sunder (bablu)	Illegal unit on public land	Action under process

For kind information please.

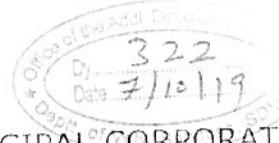
*Maninder*

Dy. Director(VS)  
South Zone

Addl. Director-I/SDMC



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SOUTH DELHI MUNICIPAL CORPORATION  
Veterinary Services Department, Central Zone,  
Jal Vihar, Lajpat Nagar, New Delhi-110023  
Tel No. 01129811765, Email: dydirvetcnz@gmail.com

No. 529/DD (VS)/CNZ/2019

Dated: 04.10.2019

In reference to the letter No. 86/ADVS-I/SDMC/2019 dated 03.10.2019 regarding information about pig slaughtering in the zonal area of SDMC.

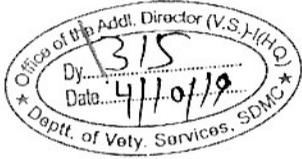
In this context, it is intimated that there is no information received about the pig slaughtering in the area of Central Zone. However, as per information gathered from the pig meat shopkeepers that they bring pig meat (pork) from the *Gud Mandi* which comes under the domain of North DMC.

  
Dy. Director (VS)  
Central Zone

✓ Addl. Director (VS)-I

**Copy for information to**

Director (VS)

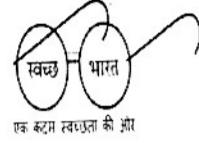


Office of D.D.O. (VS)  
Civic Centre, SDMC  
D. No. P-1239  
Date.....04/10/19

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**MOST URGENT**  
**NGT MATTER**



**South Delhi Municipal Corporation**  
Department of Veterinary Services  
17<sup>TH</sup> Floor, Dr. S. P. M Civic Centre  
JL Nehru Marg, New Delhi-110002  
Ph: 011-2322673  
E-Mail: [adddirectorvssdmc@gmail.com](mailto:adddirectorvssdmc@gmail.com)



No. 86/ADVS-I/SDMC/2019

Dated :03.10.2019

**Sub: Original Application No. 639/2019 in the matter of "Pramod Bahadur Vs. North Delhi Municipal Corporation & Ors." – reg.**

This has in reference to letter No. F.No. DPCC/CMC-V(NGT-OA-639/2019)/Pig.Slaut./8632 dated 26.09.2019 issued by Incharge, CMC-V, Delhi Pollution Control Committee and requested "to take necessary action and direct the concerned officer in your organization to provide the details/list of the pig slaughtering people along with compliance report to this office so that the same may be apprised to the Hon'ble NGT. It is also requested to provide any specific details, court order, if any, with regard to the aforesaid matter to this office. The matter is now listed before the Hon'ble NGT on 18.10.2019" (copy of the above letter and order dated 08.08.2019 issued by the Hon'ble NGT in the above matter are enclosed.

In view of above, all Zonal Dy. Directors (VS) and Dy. Director (VS)/Central Meat Raid Team at (HQ) are requested to take necessary action and provide the detail/list of the pig slaughtering people along with compliance report including any specific detail, court order, if any with regard to the aforesaid matter to this office by 04.10.2019 positively. So that the same may be forwarded to the DPCC.

Encls. : As above (04 pages)

  
03/10/19  
Addl. Director (VS)-I

**Distribution:**

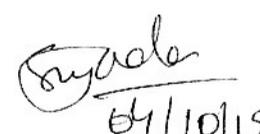
1. Dy. Director (VS)/Central Zone
2. Dy. Director (VS)/South Zone
3. Dy. Director (VS)/West Zone
4. Dy. Director (VS)/Najafgarh zone
- ✓ 5. Dy. Director (VS)/CMRT

**Copy for kind information to:-**

- Director (VS)

No such information is available with the undersigned

AdvS(I)

  
04/10/19

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IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

IA NO. \_\_\_\_\_ of 2013

IN

Special Leave Petition (Civil) No. 31328-29/2012

IN THE MATTER OF

Delhi Development Authority -- Appellant

Versus

Uttar Pradesh Bihar Nagrik Parishad and Ors -- Respondents

AND

IN THE MATTER OF

South Delhi Municipal Corporation -- Applicant

**AN APPLICATION FOR DIRECTIONS**

TO

THE HON'BLE CHIEF JUSTICE OF INDIA AND HIS COMPANION  
JUSTICES OF THE HON'BLE SUPREME COURT OF INDIA

**MOST RESPECTFULLY SHOWETH:-**

1. This Hon'ble Court had vide order dated 05.10.2012 expressed grave concern with regard to the uncontrolled slaughtering of pigs in unhygienic conditions. This Hon'ble Court also issued notices to the respondents inter-alia on

the aspects relating to public health, cruelty to animals and uncontrolled slaughtering of pigs in unhygienic conditions and the steps being taken for construction of a modern abattoir for pigs.

2. It is most respectfully submitted that the applicant is the concerned instrumentality of the government which is empowered by the provisions of Delhi Municipal Corporation Act, 1957 to construct and maintain slaughter house, sheds and markets. In this view of the matter, the applicant is a necessary and proper party for the present matter and would carry out all the directions passed by this Hon'ble Court to construct a modern slaughter house for pigs in Delhi. It is in the above context that the present application is being filed.

#### BACKGROUND

3. The total existing population of Delhi is about 1.8 Crore. A major part of it consumes the meat of various species like Buffalo, Sheep / Goat, Chicken and fish whereas a segment of our society also consumes the meat of the pig (pork).
4. That a number of piggeries/pig huts do exist in residential areas of the city where their owners for the purpose of

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slaughtering rear pigs. Since these pig-rearing huts exist in densely populated areas of the city, they invite the chances of various diseases posing a great threat to the health of the citizens of Delhi and also causing environmental pollution.

5. That there is no government / authorized Slaughter House in Delhi for pigs and the pork sellers slaughter the pigs in their own premises/houses located in residential areas without having any ante-mortem examination of the live animals by the veterinary doctors. Consuming of the pork of such pigs may cause various diseases to the human beings.
6. That the erstwhile Municipal Corporation of Delhi (M.C.D.) had earlier been having a pig Slaughter House at Andha Mughal which was closed down in November 1966 due to public agitation under the orders of then Commissioner, Municipal Corporation of Delhi and during the last 46 years no alternative arrangement could have been made for pig slaughtering in Delhi.
7. That after closure of pig Slaughter House at Andha Mughal in 1966, the pork sellers started the slaughtering of the pigs in their own premises thereby causing unhygienic conditions in the residential areas. In view of the constant agitation by

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the public for unsanitary conditions caused by indiscriminate pig slaughtering in residential areas of the city, it was felt necessary to construct a Pig Slaughter House in Delhi.

8. Accordingly certain sites were selected at Village Jasola, Village Saidabad, Village Samaipur Badli, Village Malikpur Chhawani and Village Dheerpur etc., and a proposal was put up before a sub-committee of the corporation for approval. It was decided by the said committee that a final clearance of the site be obtained from the Delhi Development Authority (DDA).
9. Accordingly, the Municipal Health Officer had sent a letter No. 1867/SGA/DHO (PH) dated 25.6.74 to the Vice Chairman, DDA wherein it was mentioned that in view of constant agitation by the public for unsanitary conditions caused by indiscriminate pig slaughtering, a dire necessity has arisen for construction of a pig slaughter House immediately. It was also requested in the letter to examine the sites selected by the Corporation for pig slaughter houses. The copy of this letter is annexed herewith as Annexure "A".

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10. That in reference to the above letter of Municipal Health Officer of the Corporation, the Dy. Commissioner (IMPL) of DDA vide letter No. F-2(49)/71-I, dated 25.2.75 informed that the sites suggested by the Corporation are not suitable for pig slaughter houses since the same are not in conformity with the Master Plan of Delhi. The copy of this letter is annexed as **Annexure "B"**.
  
11. Thereafter, Municipal Health Officer vide No. 840/HC(G) /DHO(PH) dated 10<sup>th</sup> March, 1977 further sent a letter to the Vice Chairman, DDA wherein it was mentioned that despite reminders no reply has been received from DDA regarding pig slaughter house. A copy of letter dated 10<sup>th</sup> March, 1977 is annexed as **Annexure "C"**.
  
12. That on 28<sup>th</sup> November, 1991, Shri C.K. Chaturvedi, the then Sub-Judge, Delhi ordered to close down private Pig Slaughter Houses and also to issue a public notice in this regard. Accordingly, a public notice vide No. 430/DHO(PH)/91 dated 24<sup>th</sup> December, 1991 was issued through News Papers which is annexed herewith as **Annexure "D"**. As per this Public Notice, slaughtering of Pigs and others animals at public places and private premises had been banned.

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13. That the Addl. Commissioner (Health) of M.C.D. vide letter No. 574/DHO(PH) letter 03.02.1992 further requested the Vice Chairman of DDA to provide the land for Pig Slaughter house. A copy of this letter is annexed as **Annexure "E"**.
14. Thereafter, the public Notice No. 430/DHO(PH)/91 dated 24<sup>th</sup> December, 1991 issued for imposing ban on slaughtering pigs was withdrawn by the M.C.D. by issuing a notice vide No. 647/DHO(PH)/92 dated 11/03/1992, a copy of the same is annexed as **Annexure "F"**.
15. That the Dy. Health Officer (PH) vide letter No. 19/DHO)PH)/93, dated 20.1.1993 further requested the Vice Chairman DDA for making the allotment of land for setting up of 10 pig slaughter houses in Delhi. The copy of this letter is also annexed as **Annexure "G"**.
16. The Addl. Commissioner (Health) of erstwhile MCD also wrote a letter bearing No. 333/DHO(PH)/93 dated 30.8.1993 to the Vice Chairman, DDA, requesting for allotment of 10 sites in different locations in MCD jurisdiction for establishment of pig slaughter house. The copy of this letter is also enclosed herewith as **Annexure "H"**.

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17. That the Dy. Health Officer (PH) of Municipal Corporation of Delhi vide letter No. 751/DHO(PH)/95 dated 30.1.1995 again requested the Vice Chairman, DDA, to allot at least 10 sites in different localities in MCD jurisdiction for establishment of pig slaughter houses. The copy of the letter is annexed as **Annexure "I"**.
18. Thereafter, the Dy. Health Officer (PH) of Municipal Corporation of Delhi vide letter No. 137/DHO(PH)/95 dated 26.9.1995 further requested the Vice Chairman, DDA, to allot at least 10 sites in different localities in MCD jurisdiction for establishment of pig slaughter houses. The copy of this letter is also annexed as **Annexure "J"**.
19. That the Deputy Director (IL) DDA vide letter No. F.23 (27) 95-IL dated 04.04.1997 requested the MCD to get the clearance of DPCC/CPCB for setting up of Pig Slaughter Houses in N.C.T. of Delhi. The copy of this letter is annexed as **Annexure "K"**.
20. That in pursuance to the above letter of the DDA, the Dy. Municipal Health Officer vide letter 78/Dy/ M.H.O.(PH)/97 dated 24.4.1997 informed the DDA that issue of getting the

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clearance of DPCC/CPCB would arise only when a specific land has been earmarked by the DDA for the purpose and it was accordingly requested to make the allotment of land for construction of pig Slaughter House. The copy of this letter is annexed as **Annexure "L"**.

21. That the Director (Land) DDA vide letter No. No. F.23 (27) 95-IL/307 dated 07.8.1997 then informed the M.C.D. that 24.0 hect. of Land had been allotted to MCD in Narela which may be utilized for use of Pig Slaughter House subject to clearance by DPCC/CPCB. A copy of this letter is annexed as **Annexure "M"**.
22. That the Dy. Health Officer (PH) of the Municipal Corporation of Delhi vide letter No. 267/DHO(PH)/97 dated 14.10.97 further requested the Director (Lands) DDA to allot 10 sites in different locations in MCD's jurisdiction. The copy of this letter is also enclosed herewith as **Annexure "N"**.
23. That the Director (Pig.)TYA of DDA vide letter No. F.3(105)2002/MP/D-672, dated 17.6.2009 informed that as per MPD- 2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and shall be prohibited in National

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Capital Territory of Delhi, therefore the request for provision of new sites cannot be considered. This may be adjusted in the 'already approved site for such purpose in Ghazipur. A copy of this letter is annexed as **Annexure "O"**.

24. It is further submitted that Dr. B.L. Wadhera had filed a Civil Writ Petition No. 946/1997 in the Hon'ble High Court of Delhi stating that MCD has a Slaughter House for Sheep, Goats & Buffaloes but it has no Slaughter House for pigs and approximately 3000 pigs are being slaughtered daily in the open spaces in a clandestine manner in some colonies for example, Gurhmandi, Raghupura, Motiakhan, Mehrauli, Govindpuri, Andha Mughal and many other such places without any Veterinary inspection, thus exposing the butchers, shopkeepers, consumers & other public in general to risk of variety of Zoonotic and Food borne infections like taeniasis, brucellosis, leptospirosis, swine erysipelas, salmonellosis and various other food poisoning. It had been further stated in the writ petition that thousands of mushrooming private slaughter houses for pigs all over Delhi are dangerous for the population.
25. That the DDA had allotted a piece of land measuring 10,017 Sq Meters (approx.) for the construction of pig Slaughter

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House at Okhla Industrial Area, Phase-I in 1997. The Hon'ble High Court vide order dated 27.9.2002 in above matter (CWP No. 946/1997) directed that taking into account this fact and also in the context of court directions in CWP No. 946/1997 titled Dr. B.L. Wadhwa Vs. UOI and Ors regarding allotment of lands for pig Slaughter House in Delhi, the proposal of setting up of modern pig Slaughter House in Okhla, Industrial Area, Phase-I is agreed to. The units should be set up only after taking necessary clearances from the Delhi Pollution Control Committee. But the proposal for setting up of pig slaughter house at okhla could not be taken up by the MCD due to various reasons probably because the Delhi pollution control committee did not grant the "No Objection" certificate for establishing the pig Slaughter House at Okhla. A copy of the orders of Hon'ble High Court dated 27.9.2002 is annexed as Annexure "P".

26. That the Jt. Director (MP) of DDA vide letter No. F.3(105)/2002/MP/D-121, dated 26.4.2010 further informed the Municipal Corporation of Delhi that the abattoirs, animal blood processing are prohibited except existing and relocation, as per MPD- 2021 in National Capital Territory of Delhi . It was further suggested in the letter that it would be

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appropriate to explore the possibility of allotment of land for construction of pig slaughter house in the National Capital Region (NCR), The copy of letter is annexed herewith as Annexure"Q".

27. That the Commissioner of erstwhile Municipal Corporation of Delhi (M.C.D.) also directed the Land & Estate Department of M.C.D. to locate a piece of land for establishment of a pig Slaughter House and other activities of the Veterinary Services department. Accordingly, the Land & Estate department of M.C.D. handed-over a land measuring about 27.5 acres to the Veterinary Services department for construction of a veterinary Hub including a pig Slaughter House at Mukundpur near Burari in Civil Lines Zone and an information in this regard was also submitted to the office of the Hon'ble Lt. Governor, Delhi on 09.06.2010 wherein the office of the Hon'ble Lt. Governor, Delhi desired that Urban Development department, GNCTD may give its views on the subject for further consideration.
  
28. Meanwhile, the Chief Town Planner, MCD submitted a proposal to the Commissioner (Planning)/DDA regarding change of land use for setting up of a Veterinary Hub including a pig Slaughter House at Mukundpur near Burari

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in Civil Lines Zone but Director (Landscape & Environment Planning Unit)/DDA vide letter No. PA/Dir.(LS)/2011/709 dated 07.09.2011 informed that the proposed facility site marked in the Plan is a part and parcel of the water body (Bhaleswa) and water body cannot be changed to put the same/use as per MPD-2021 and High Court orders. The copy of letter is annexed herewith as **Annexure "R"**.

29. Thereafter, the Commissioner, M.C.D. submitted a Note on file dated 03.11.2011 to the Hon'ble Lt. Governor, Delhi routed through the Chief Secretary, Delhi seeking permission for setting up of a Veterinary Hub comprising of a pig Slaughter House and other facilities at Mukundpur near Burari in Civil Lines Zone but the Hon'ble Lt. Governor, Delhi vide Note dated 25.11.2011 made following observations:

"The proposed site is a part of water body at Bhaleswa. The speculations of MPD-2021 and directions of the Hon'ble High Court will have to be adhered to in this regard. Suitable site at some other location may be identified by M.C.D. for Veterinary Hub."

30. That the Hon'ble Minister of Health and Family Welfare of Delhi Govt. held a meeting regarding Japanese Encephalitis on 28.12.2011, which was attended by representatives of various agencies. During the deliberations, it was unanimously decided that a pig slaughter house needs to be commissioned on urgent basis so as to prevent infection. It was also apprised to the Hon'ble Minister by the MCD representatives attending the meeting, that the facility could not be created due to non-availability of suitable land required for construction of a pig slaughter house. The Minister of Health and Family Welfare, GNCTD vide letter dated 23.12.11, addressed to the Commissioner, Municipal Corporation of Delhi also requested to approach the DDA for allotment of suitable land for construction of pig slaughter house. The copy of this letter is also enclosed as **Annexure "S"**.
31. That the Addl. Commissioner of Municipal Corporation of Delhi vide letters No. 1456/DVS/08 dated 11.4.2008, No. 1750/DVS/08 dated 06.10.2008, No. 197/DVS/2008 dated 30.3.2009, No. 504/DVS/09 dated 05.10.2009, No. 1744/DVS/2012 dated 16.02.2012 and No. 1805/DVS/2012 dated 03.4.2012 further requested the Vice Chairman of DDA to allot the land for construction of a pig slaughter

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house in Delhi but no response was received from DDA. The copy of all above six letters are annexed as **Annexure "T"** collectively.

32. That the Fifth meeting of Advisory Group on Review of MPD-2021 was held on 21.3.2012 under the Chairmanship of Hon'ble Lt. Governor, Delhi wherein the issue of relocation of piggeries (Point 4(d) of minutes of the meeting) was also discussed. The Commissioner of M.C.D. in the above meeting mentioned that a proper site needs to be planned and developed in Delhi for relocation of piggeries existing all over Delhi and functioning in unhygienic conditions. It was further deliberated in the meeting that a site is required to be identified within Delhi. In MPD-2021 "Abattoirs (except existing and relocation) are part of prohibited and negative list of industries, hence relocation of such existing facilities in a planned manner, taking care of various environment issues is permissible as per MPD-2021. It was further discussed in the meeting that due to social issues, the piggery site cannot be located adjacent to the modern slaughter house at Ghazipur of MCD. In view of this, it was decided that the Department of Environment, GNCTD and Municipal Corporation of Delhi would jointly identify a proper site of about 10 acres in Delhi for a modern

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planned piggery. The copy of the minutes of the meeting issued vide no. F.I/2012/Dir.(Pig.)MPR/TC dated 24.4.2012 is enclosed as **Annexure "U"**.

33. That pursuant to the decision taken in the above meeting, the Department of Environment, GNCTD and Municipal Corporation took up the matter with the DDA for identification of suitable site for pig Slaughter House. The DDA has again reiterated its earlier stand that they have no intention of changing Master Plan to permit pig Slaughter House in the city limits. This stand of DDA is inconsistent with the decision taken by Hon'ble Lt. Governor during the meeting held on **21.3.2012** and also is not in the interest of public. In any case, the Corporation is not insisting for site "within city limits" but is requesting for allotment of any suitable site. DDA being planning authority needs to plan for the requirements of the city and make suitable provisions for the services it requires. DDA should not wish away the problem and put it on the Corporation to make its own arrangements.
  
34. That the Secretary (Environment), Delhi Pollution Control Committee vide letter No. F.12(479)/Env/CNST/Pig Slaughter/12/3185, dated 01.8.2012 also requested the Vice

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Chairman DDA that in order to prevent environmental and health hazardous, appropriate land measuring about 10-12 acres may be allotted to South Delhi Municipal Corporation for construction of modern pig slaughter house and the same could be included in MPD-2021 as decided in the Advisory Group Meeting chaired by Hon'ble Lt. Governor of Delhi on 30.3.2012. A copy of this letter is enclosed herewith as **Annexure "V"**.

35. That the Vice Chairman DDA vide DO No. PS/VC/DDA/2012/2041-DA, dated 07.8.2012 addressed to the Secretary (Environment), Chairperson Delhi Pollution Control Committee Govt. of NCT of Delhi with a copy of the letter forwarded to the Commissioner, South Delhi Municipal Corporation (SDMC) suggested that SDMC can form a joint team with the planners of DDA to go around and select a suitable site in the green belt which is located within city but within territorial boundary of Union Territory of Delhi. It was further mentioned in the letter that the land needs to be acquired under the auspices of Govt. of NCT of Delhi and South Delhi Municipal Corporation for which DDA will give no objection from planning point of view. The copy of the letters sent by the Vice Chairman, DDA to the Secretary

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(Environment), Chairperson, DPCC is annexed as **Annexure "W"**.

36. That in reference to the above suggestions of the Vice Chairman DDA, the Commissioner, South Delhi Municipal Corporation vide letters No.D-311/COM/SDMC/2012 Dated 01.11.2012 and No.D-355/COM/SDMC/2012 Dated 11.12.2012 requested the Vice Chairman, DDA to send the names of the Officers of DDA to constitute a joint team but the DDA has not send the names till date. The copy of both, the above letters is annexed herewith as **Annexure "X"** collectively. The land for slaughter house can be allocated and determined by the DDA being the planning authority. The present stand of Delhi Development Authority (DDA) is contrary to the role and responsibilities enjoined on DDA as the DDA is required to plan and provide land for various services required by the public of Delhi.
37. The Commissioner of South Delhi Municipal Corporation vide letters No. 156/COM/SDMC/2012 dated 16.7.2012 and letter No. 087/COM/SDMC/2013 dated 19.02.2013 further requested the Vice Chairman of DDA to allot the land for establishment of a pig slaughter House in Delhi. The copy of

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both the above letters is annexed as Annexure "Y" collectively.

38. That a meeting was held on 26.4.2012 under the chairmanship of Secretary, Ministry of Environment and Forest in which the Central Population Control Board presented its status of 15 states whereas the Ministry of Labour gave a status of 20 states and the action plan was also discussed. One of the decisions taken in above meeting dated 26.4.2012 was to identify on ongoing basis, the unlicensed slaughter houses in the region and other unlicensed unlawful establishments where animals are being slaughtered on howsoever a small scale and take the help of the District Magistrate and other law enforcement agency to crack them down. This decision taken in the above meeting has been reproduced in the order dated 23.8.2012, issued by Hon'ble Supreme Court in writ petition (civil) No. 309 of 2003 titled as Laxmi Narain Modi Vs. Union of India & Others.

39. That the Vice Chairman DDA held a meeting on 22.6.2012 wherein it was discussed that the MCD has been requesting for allotment of about 10 acres of land for construction of modern pig shelter house in the capital as there is no

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slaughter house for pigs in Delhi. The meat shopkeepers are slaughtering pigs in their houses thereby causing water pollution and insanitation. In the area proposed/earmarked for slaughter house in Ghazipur, East Delhi, pig slaughter house can not be constructed due to scarcity of land and religious sentiments. It has been further recorded in the minutes of the meeting that the present practice of rearing of pigs cannot continue in the present form as it is unhygienic; causes /spreads diseases during monsoon period which become a serious concern and also allegedly pig slaughtering is done at the premises in open causing sale of unhygienic food to the consumers on which there is no control/check of the Veterinary Services Department of MCD. Therefore, it is obvious i.e. scientific and hygienic rearing of pigs in controlled environment is essential. As such to achieve the same, area requirement of piggery, a premise with facility for rearing and processing of piggery products having temporary sheds for pigs in controlled area is required to be ascertained by M.C.D. and DUSIB. The above minutes of the meeting held by the Vice Chairman, DDA on 22.6.12 have been reproduced in the orders dated 05.10.2012 of Hon'ble Supreme court. The Hon'ble Supreme Court in this order has also observed that the above extracts of the minutes of the meeting held by the

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*objection from Planning point of view for acquisition of land by GNCTD in case it is decided to do so."*

41. That the pigs can harbour a range of parasites and diseases that can be transmitted to humans. These include trichinosis, Taenia solium, cysticercosis, brucellosis etc. There is concern that pigs may allow animal viruses such as influenza or Ebola to infect humans more easily. Some strains of influenza are endemic in pigs and pigs also can acquire human influenza. Swine flu viruses spread among pigs and -- while rare -- they can spread from pigs to people too. Spread of swine flu viruses from a pig to a person is thought to happen in the same way that human flu viruses spread; mainly through droplets from infected pigs coughing and sneezing. This has happened in different settings, where pigs from many farms come in close contact with each other and with people. Rearing and slaughtering of pigs being done in various residential areas of Delhi is a great threat to the human population. Due to indiscriminate slaughtering of pigs in residential areas, the blood of slaughtered pigs is flowing into the sewer lines causing water and environmental pollution. This can be prevented only if the Municipal Corporation provides the facility to the pork shopkeepers for slaughtering

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Vice Chairman DDA on 22.6.2012 is a matter of grave concern due to uncontrolled slaughtering of pigs in unhygienic conditions. This Hon'ble Court vide orders dated 05.10.12 has also directed the Principal Secretary (Health), GNCTD to show cause as to why appropriate directions for regulating of slaughtering of pigs be not issued. The copy of order-dated 05.10.2012 passed by the Hon'ble Supreme Court is annexed herewith as **Annexure "Z"**.

40. That the Dy. Director (Plg.)/MP & PF vide letter No. F.3(41)/2012-MP/PF-1/67, dated 18.3.2013 has now informed that a meeting was held under the chairmanship of Vice Chairman, DDA on 19.12.12 wherein a decision was taken in the meeting which is reproduced herein below.  
**(Annexure "A-1)**

*"It was informed that only piggeries are allowed in the designated Green Belt as per Master Plan and a court case for relocating the pig rearers from East Delhi is going on. The action for setting up a Pig Slaughter House should be deliberated by Director (Local Bodies), Govt. of Delhi with inputs from all the three Commissioners of Municipal Corporation of Delhi and DDA. DDA can assist in giving no*

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their pigs in an authorized/Municipal Slaughter House in a scientific manner.

42. Under Section 42 (K) of the DMC Act, 1957 it is an obligatory function of the MCD to construct and maintain Municipal Markets & Slaughter Houses and Regulations of all Markets and Slaughter Houses.

**Section 405 (1) of DMC Act is reproduced herein under.**

"Provision of Municipal Markets and Slaughter Houses-(1)

*"The commissioner, when authorized by the corporation on this behalf, may provide and maintain Municipal markets and Slaughter House in such number as he thinks fit together with stalls, shops, sheds, pens and other buildings and conveniences for the use of persons carrying on trade or business in, or frequenting such markets or Slaughter Houses and may provide and maintain in any such markets, buildings and places, machines, weights, scales and measures for the weighment or measurement of goods sold therein."*

Further, under Section 424 of DMC Act, slaughtering of animals intended for human consumption at any place not authorized under this act is prohibited.

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43. That the instant case pending before the Hon'ble Supreme Court is related to the rearing of the pigs in Trilokpuri which is a densely populated residential area. This is because of the fact that the pork sellers are rearing the pigs in Trilokpuri and other residential areas of Delhi for the purpose of meat. If there had been a slaughter house for pigs in Delhi, the slaughtering and rearing of pigs in residential areas including Trilokpuri would have been banned as all the pigs in that case would be permitted for slaughtering at the authorized Slaughter House only in most hygienic manner after proper inspection of the pigs by the veterinary doctors.
44. That the Municipal Corporation has no land to establish a Slaughter House for pigs and it has always been depending on the DDA for allotment of land being the land-owning agency in Delhi and the MCD has been regularly pursuing the matter with DDA for the last couple of years. Keeping in view the public health importance and also to prevent the diseases caused by pigs/pork, the land for modern pig Slaughter House and also for their rearing in a specified area is essentially required in the capital city of India.
45. It is submitted that the illegal slaughtering of pigs in various residential areas of Delhi is causing unhygienic conditions and

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water pollution as the blood of slaughtered pigs is flowing into the sewer lines. Further, such kind of uncontrolled slaughtering of pigs is a great threat to the public health as the pigs are being slaughtered with out any examination by the Veterinary doctors. In order to control the indiscriminate slaughtering of pigs in residential areas and also to provide wholesome and hygienic pork to the public, there is indeed a need for establishment of a slaughter house for slaughtering of pigs in Delhi. South Delhi Municipal Corporation has a plan to set up a modern and mechanized pig Slaughter House including a processing unit to provide wholesome and hygienic pork to the citizens of Delhi for which the DDA may be called upon by this Hon'ble court to mark a piece of land and allot the same to the South Delhi Municipal Corporation. Further, there is also a plan to shift all pig rearing huts/units to an area specified particularly for this purpose away from residential areas. There is also a requirement to set up a pig pound for impounding the pigs found roaming on the roads in residential areas posing threat to human health.

46. South Delhi Municipal Corporation requires land at an appropriate location in Delhi for establishment of a Slaughter House for pigs and other units/components as mentioned herein below.

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LAND REQUIREMENT FOR PIG SLAUGHTER HOUSE AND ASSOCIATED ACTIVITIES

- (a) Land required for establishment of pig Slaughter House, Lairage, market for sale & purchase of pigs, Effluent Treatment Plant for treatment of liquid waste, chilling halls, utility services, dispatch area, space for parking of vehicles, offices/administrative block, electric substations, bore wells, Under ground water tanks etc. .... **12 Acres**
- (b) Land required for establishment of processing unit and Rendering Plant ..... **07 acres**
- (c) Land for pig pound ..... **01 acre**
- (d) Land for rearing of pigs required for shifting of all pigs huts existing in residential areas of Delhi ..... **15 acres**
- Total requirement of land (Approx.) --- **35 acres**

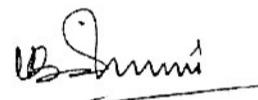
PRAYER

In the above premises, it is humbly prayed that this Hon'ble Court may be pleased to:

- (a) Direct the Vice Chairman, Delhi Development Authority to allot the land measuring about 35 acres at an appropriate location in Delhi i.e. 20 acres for construction of a modern pig slaughter house and associated activities and 15 acres for relocation of the existing piggeries/pig rearing huts scattered in various residential areas of Delhi, at the earliest in time bound manner.

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(b) Pass any other order/s that this Hon'ble Court may deem fit and proper in the facts and under the circumstances of the present case.

  
Applicant

Drawn by:  
Shri Sanjiv Sen  
Standing Counsel, SDMC  
Supreme Court

THROUGH:  
Shri P. Parameshwaran  
Advocate for the applicant

New Delhi

Dated: 01/5/2013

01.5.2013